

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTH ZONE BENCH AT CHENNAI**

APPEAL No. 79 Of 2021

Between :-

**M/s. Safe Environ Private Limited
Rep. by Sri V.Venkateswara Rao**

.... Appellant

and

**Union of India Rep. By its Secretary,
Ministry of Environment, Forest and
Climate change, Indira Paryavaran Bhavan Jor Bagh,
Lodhi Colony, New Delhi And others**

.... Respondents

**REPLY/COUNTER AFFIDAVIT FILED ON BEHALF OF THE
RESPONDENT No. 6**

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Verified and Certified to be true copies of the Originals
at Hyderabad on this the 19th day of February,2022

V.13. *Subbalakshmi*
Counsel for Respondent No.6

**BEFORE THE NATIONAL GREEN TRIBUNAL
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M/s. Safe Environ Private Limited
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Jor Bagh, Lodhi Colony, New Delhi And
others and others

.... Respondents

**REPLY/COUNTER AFFIDAVIT FILED ON BEHALF OF THE
RESPONDENT No. 6**

I, Y. Sriramamurthy, S/o.Chalapathi Rao, aged about 52 years,
R/o. Rama Mandiram Gudi, Ist Lane, Ponnur, Telagapalem, Ponnur Taluk,
Guntur District, Andhra Pradesh, now having temporarily come down to
Vijayawada, do hereby solemnly and sincerely affirm and state as follows :

1. I am the proprietor of Respondent No.6 / industry herein. I know the facts of the case.
2. I have read the Appeal under reply and I deny each and every allegation, except, such of those allegations that are specifically admitted here under. I submit that the Appellant herein has not made out any valid ground much less case for the grant of the relief prayed for in the present Appeal or any other relief. The Appellant is put to strict proof of all the allegations made in the Appeal under reply.
3. I submit that the present Appellant does not have any locus standi either in law or facts to question the proceedings impugned in the present Appeal (i.e., E C Order No.SEIAA /AP / GNT / IND/05 /2016 /84 / 168.17/165.21 dated 22.11.2021) as such the Appeal is liable to be dismissed at threshold itself. Further the present Appeal is not maintainable either in law or on facts for suppression of material facts and the Appeal is also liable

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to dismissed in limini as the Appellant approached this Hon'ble Tribunal with un-cleaned hands and with an ulterior and malafide motive.

4. Before advertng to the allegations in the Appeal under reply, the following facts are submitted for the consideration of this Hon'ble Tribunal.

5. It is respectfully submitted that the Answering Respondent herein proposed to establish and operate a second CBMWTF in an extent of Ac.3.30 cents situated at Sy.No.7/1 & 8/1, Tana Annavaram Village, Nuzendla Mandal, Guntur District, Andhra Pradesh and committed to invest a sum of Rs.2.32 crores for establishment and making operational of the proposed CBMWTF. In that process, the Answering Respondent made an application ID CAE 1502231 to the General Manager, District Industries Centre on 28.11.2015 got approved the Plans for construction of the project proponent by the Factories Department of Government of Andhra Pradesh on 01.12.2015. On 01.12.2015 the Answering Respondent submitted online application bearing No.CAE1502231 through Single Window Clearance System to APPCB/Respondent No.2 herein. Later on 28.12.2015 the APPCB/Respondent No.2 herein rejected the application for the following reasons:

- (i) As verified by the Board Officials, there are 448 HCEs in Guntur District with bad Strength of 11149 only. As per the CPCB guidelines [Para "D"] regarding coverage area of CBMWTF is that in any area, only one CBMWTF may be allowed to cater up to 10000 beds at the approved rate by the Prescribed Authority. A CBMWTF shall not be allowed to cater healthcare units situated beyond a radius of 150 km. However, in an area where 10,000 beds are not available within a radius of 150 km, another CBMWTF may be allowed to cater the healthcare units situated outside the said 150km. Presently a CBMWTF (i.e., Safe Environ Private Limited) is in operation at Chinnakakani, Mangalagiri mandal, Guntur District catering to HCEs in Guntur District.
- (ii) You (the Answering Respondent) have not obtained Environmental Clearance (E.C.).


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6. The Answering Respondent submits that in pursuance of the order dated 28.12.2015 the Answering Respondent in the process of obtain E.C.(Environmental Clearance) submitted an application for grant of TOR (Terms of Reference) on 04.05.2016 along with necessary annexures to SEIAA/Respondent No.5 herein. The same was accepted by the SEIAA (State Environment Impact Assessment Authority)/Respondent No.5 on 05.05.2016. The Answering Respondent was served with Acknowledgement slip of TOR Application on 10.05.2016 by the 5th Respondent(SEIAA).

7. The Answering Respondent submits that on 06.06.2016, it has made an application under R.T.I Act, 2005 to the Public information Officer, APPCB to furnish the information with regard to the available bed strength. On 30.06.2016 the requested information was furnished by the Public information Officer, APPCB stating that the available bed strength is 13,139. It is pertinent to submit here that the State Expert Appraisal Committee (SEAC), Andhra Pradesh, Vide letter dt.13.07.2016 requested the Answering Respondent to obtain in Principle Permission from the APPCB/2nd respondent herein for setting up of Second Common Bio Medical Treatment Facility (CBMTWF) for obtaining Environmental Clearance from SEAC & SEIAA . On 16.07.2016 the Answering Respondent submitted a request letter to the 2nd Respondent/APPCB for issuance of In Principle Permission in its favour. The request letter of the Answering Respondent was place before BMW Technical Committee meeting held on 22.05.2018 for issue of In-Principle Permission letter. The 2nd respondent/APPCB after considering the above, through its Lr.No.1/APPCB/HO/UH-IV/BMW/In-Principle/2018 dated 23.05.2018 was pleased to issue In-Principle Permission to the Answering respondent with a direction to obtain all the necessary clearances including Environmental Clearance (EC) from MoEF &CC, GoI/SEIAA, A.P.

8. After obtaining the In-Principle Permission from the 2nd respondent/APPCB, the Answering Respondent through its letter 28.05.2018 requested the SEIAA for issuance of Environmental Clearance. The issue was placed before SEIAA/5th respondent herein in its meeting held on 24.09.2018. The SEIAA/5th respondent agreed with the recommendations of the SEAC, of A.P. for issue of Standard Terms of Reference (TOR) with Public hearing and with additional TOR. The SEIAA/5th respondent further


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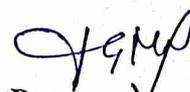

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vide Lr.No.SEIAA/AP/GNT/IND/05/2016/84-1068 dated 10.10.2018 requested the Answering respondent to prepare EIA report based on the standard TOR & said additional TOR with Public hearing and submit to the SEAC, A.P. for Appraisal. Accordingly the Answering Respondent vide letter dated 27.02.2019 submitted the documents for Environmental Clearance to the 2nd respondent/APPCB. The 2nd respondent/APPCB vide Lr.No.G-2193/APPCB/RO-GNT/EPH/2019-909 dated 17.08.2019 has consented to conduct Public hearing for the Answering respondent for proposed establishment of Common Bio-Medical Waste Treatment and Disposal Facility (CBMWTF) on 19.09.2019. It is submitted that as per the directions of the 2nd respondent/APPCB, the Answering respondent gave paper Advertisement in Andhra Jyothi and Indian Express on 18.08.2019.

9. It is pertinent to submit here at this juncture, one M/s. A.P. Environ Technologies Pvt. Ltd., who is Appellant in Appeal No.80 of 2021, with all frivolous and untenable grounds filed W.P.No.11945 of 2019 before Hon'ble High Court of Andhra Pradesh against the Answering Respondent. The said W.P.No.11495 of 2019 was disposed of on 18.08.2021 directing that the Minutes of the Public Hearing be placed before the 5th Respondent-State Environment Impact Assessment Authority which shall pass appropriate order relating to grant of consent in favour of the 6th respondent-Industry in accordance with law by keeping the issue open to be decided by the 5th respondent strictly in accordance with law, keeping in mind the necessary parameters relating to Environment Policy and other allied issues. Further directed the 5th respondent to take a decision in the matter at the earliest.

10. The Answering Respondent submits that after disposal of the Writ Petition the 5th Respondent / SEIAA herein after considering the entire material and the order in W.P.No.11945 of 2019 dated 18.08.2021 was pleased to grant E.C.(Environmental Clearance) in favour of the Answering Respondent on 02.11.2021 strictly adhering to the Water(Prevention and Control of Pollution) Act,1974 and the Rules made there under, the Air (Prevention and Control of Pollution) Act,1981 and the Rules made there under and the Environment (Protection) Act, 1986, the EIA,2016, the Bio Medical Waste Management & Handling Rules and also the CPCB Guidelines.


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11. The Answering Respondent submits that the Appellant herein is already running Four Common Bio Medical Waste Treatment Facilities namely (1) M/s.Safe Environ Private Limited located at Chinakakani Village, Mangalagiri Mandal, Guntur District State of Andhra Pradesh (2) M/s.Safe Environ Technologies-II located at Sy. No. 164/1A, Dharmavarappadu Thanda Vilalge, Jaggalahpet, Krishna District, State of Andhra Pradesh, (3) M/s. Safenviron& Associates R.S. No. 85-1, Nallamadu (V), Ungutur (M), West Godavari Distiret. Safenviron, Donka Road, Chinakakani, Guntur Disriect, Andhra Pradesh and (4) M/s Sriven Environ Technologies, Sy.No 277/1A, Dampz'zetal (V) Battalapalli (M) Anantapur District.

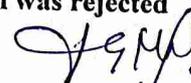
12. The said Sri V.Venkateswara Rao who represents the Appellant is a chronic litigant. Whenever any new entrepreneur/new project proponent wants to establish CBTWFs, he used to file cases against the official respondents herein under the guise of non-consideration of the said representations before Hon'ble High Courts and this Hon'ble Tribunal with an intention to stall the entire process of from the initial stage, though the new project proponents are legally and lawfully entitled to establish new CBWTF(Common Bio Medical Waste Treatment Facilities) by following the procedure as contemplated by CPCB Guide lines, Bio-Medical Waste Management Rules,2016.

13. The Answering Respondent submits that the distance between the existing CBWTF by name M/s.Safe Environ Private Limited located at Chinakakani Village, Mangalagiri Mandal, Guntur District and the Answering Respondent is about 130 Kms.

14 The Answering Respondent now adverting to the allegations made in the Appeal as BRIEF FACTS OF THE CASE, submits as follows :

15(1) With reference to the allegations in Para No.1 to 4 the BRIEF FACTS OF THE CASE filed in support of the Appeal under reply, the Answering Respondent submits that these allegations are totally incorrect and created for the purpose of the present Appeal. Hence denied intoto. In fact on 01.12.2015 the Answering Respondent No.6/Y.J.Multiclave made an application for Establishment of 2nd C.B.M.W.T.F in an extent of Ac.3.30 No.3 of 2019 cents situated at Sy.No.7/1 & 8/1, Tana Annavaram Village of Nuzendla Mandal, Guntur District. The said CFE Application was rejected

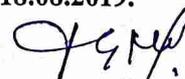

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on 28.12.2015 on the Ground that (1) No sufficient Bed Strength and (2) Not obtained E.C. Thereafter the Answering Respondent submitted an application for issuance of TOR(Terms of Reference) to the 5th respondent/SEIAA on 04.05.2016. The said application was received and acknowledged by the 5th respondent No.5 on 10.05.2016. The 5th respondent on 13.07.2016 requested the Answering Respondent to obtain In Principle permission from Respondent No.2/APPCB. On 16.07.2016 the Answering Respondent addressed a letter to the 2nd respondent/APPCB to issue In-Principle Permission. It pertinent to submit here that the Answering Respondent also once again submitted a request letter to the 5th Respondent/SEIAA for issuance of TOR (Terms of Reference). The request letter of the Answering Respondent was place before BMW Technical Committee meeting held on 22.05.2018 for issue of In-Principle Permission letter. The 2nd respondent/APPCB after considering the above, through its Lr.No.1/APPCB/HO/UH-IV/BMW/In-Principle/2018 dated 23.05.2018 was pleased to issue In-Principle Permission to the Answering respondent with a direction to obtain all the necessary clearances including Environmental Clearance (EC) from MoEF &CC, GoI/SEIAA, A.P.

15(2). After obtaining the In-Principle Permission from the 2nd respondent/APPCB, the Answering Respondent through its letter 28.05.2018 requested the SEIAA for issuance of Environmental Clearance. The issue was placed before SEIAA/5th respondent herein in its meeting held on 24.09.2018. The SEIAA/5th respondent agreed with the recommendations of the SEAC, of A.P. for issue of Standard Terms of Reference (TOR) with Public hearing and with additional TOR. The SEIAA/5th respondent further vide Lr.No.SEIAA/AP/GNT /IND/05/2016/84-1068 dated 10.10.2018 requested the Answering respondent to prepare EIA report based on the standard TOR & said additional TOR with Public hearing and submit to the SEAC, A.P. for Appraisal. Accordingly the Answering Respondent vide letter dated 27.02.2019 submitted the documents for Environmental Clearance to the 2nd respondent/APPCB. The 2nd respondent/APPCB vide Lr.No.G-2193/APPCB/RO-GNT/EPH/2019-909 dated 17.08.2019 has consented to conduct Public hearing for the Answering respondent for proposed establishment of Common Bio-Medical Waste Treatment and Disposal Facility (CBMWTF) on 19.09.2019. It is submitted that as per the directions of the 2nd respondent/APPCB, the Answering respondent gave paper Advertisement in Andhra Jyothi and Indian Express on 18.08.2019.

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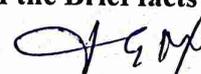

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15(3). It is pertinent to submit here at this juncture, one M/s. A.P. Environ Technologies Pvt. Ltd., who is the Appellant in Appeal No.80 of 2021 before this Hon'ble Tribunal, with all frivolous and untenable grounds filed W.P.No.11945 of 2019 before Hon'ble High Court of Andhra Pradesh against the Answering Respondent. The said W.P.No.11495 of 2019 was disposed of on 18.08.2021 directing that the Minutes of the Public Hearing be placed before the 5th Respondent-State Environment Impact Assessment Authority which shall pass appropriate order relating to grant of consent in favour of the 6th respondent-Industry in accordance with law by keeping the issue open to be decided by the 5th respondent strictly in accordance with law, keeping in mind the necessary parameters relating to Environment Policy and other allied issues. Further directed the 5th respondent to take a decision in the matter at the earliest.

15(4). The Answering Respondent submits that after disposal of the Writ Petition the 5th Respondent / SEIAA herein after considering the entire material and the order in W.P.No.11945 of 2019 dated 18.08.2021 was pleased to grant E.C.(Environmental Clearance) in favour of the Answering Respondent on 02.11.2021 strictly adhering to the Water(Prevention and Control of Pollution) Act,1974 and the Rules made there under, the Air (Prevention and Control of Pollution) Act,1981 and the Rules made there under and the Environment (Protection) Act, 1986, the EIA,2016, the Bio Medical Waste Management & Handling Rules and also the CPCB Guidelines. In view of the facts stated above, the Answering Respondent submits that the allegations in Para Nos.2 that "the application of the 6th respondent herein for EC for establishment of the CBWTF in Guntur District was granted to the 6th respondent contrary to the Revised Guidelines of CPCB. In its efforts 6th respondent has succeeded to secure some incorrect details as regards the bed strength from the concerned authorities and appears to have prevailed over the 2nd respondent officials for favour of the permissions for establishment of a new CBWTF." and "However notwithstanding all the afore said the 6th respondent exerted Political and other extraneous pressures for consideration if its application and finally it has succeeded in securing the EC" are totally false and incorrect and invented for the purpose of the present Appeal hence denied intoto and the Appellant is put to strict proof of the same.

16. With reference to the allegations in Para No.3 of the Brief facts


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that " in the nforesaid circumstances I have made a representation to the respondent Board herein as well as to the SEIAA, the respondents 2 and 5 herein" the Answering Respondent submits that the alleged representation was made on 13.12.2021 after issuance of EC to the Answering Respondent with an ulterior motive without any basis. With Reference to the other allegations in Para No.3 of Brief facts, the Answering respondent submits that Rule 2 of the Revised Guidelines for Common Bio-medical Waste Treatment Facilities deal with the criteria for Development of a new Common Bio-medical Waste Treatment Disposal Facility for a locality or region and Rule 8 of the Revised Guidelines for Common Bio-medical Waste Treatment Facilities issued by CPCB deals with Coverage area of CBWTF. The said rules are extracted hereunder which are as follows:

RULE 2:

Prior to allowing any new CBWTF, following criteria or steps may be followed:

- 2 (a) xxx xxx xx
- (b) SPCB/PCC is required to conduct gap analysis w.r.to coverage area of the bio-medical waste generation and also projected over a period of next ten years, adequacy of existing treatment capacity of the CBWTF in each coverage area of radius 75 KM, as given in Annexure-I.

All the SPCBs and PCCs shall conduct the gap analysis and based on the gap analysis, action plan for the development of new CBWTs is required to be prepared and submitted to MoEF & CC & CPCB within six months time. In case of States/UTs, where no CBWTF is available, in such a case, SPCB/PCC being prescribed authority under the BMWM Rules is required to submit the detailed proposal to MoEF & CC/MoH & FW through the respective State Government or UT Administration. Also the option of the forming association by the group of health care facilities (HCFs) to develop their own CBWTF also be encouraged following these guideline. In case, any coverage area requires additional treatment capacity, in such a case, action may be initiated by the prescribed authority for allowing a new CBWTF in that locality without interfering the coverage area of the existing CBWTF and beds covered by the existing CBWTF.

RULE 8: Coverage area of CBWTF:

Suggested coverage area for development of a CBWTF is as follows:


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a) A CBWTF located within the respective State/UT shall be allowed to cater healthcare units situated at a radial distance of 75 KM. However, in a coverage area where 10,000 beds are not available within a radial distance of 75 KM, existing CBWTF in the locality (located within the respective State/UT) may be allowed to cater the healthcare units situated upto 150 KM radius w.r.to its location provided the bio-medical waste generated is collected, treated and disposed of within 48 hours as stipulated under the BMWWM Rules.

b) In case, number of beds is exceeding > 10,000 beds in a locality (i.e., coverage area of the CBWTF under reference) and the existing treatment capacity is not adequate, in such a case a new CBWTF may be allowed in such a locality in compliance to various provisions notified under Environment (Protection) Act,1986, to cater services only to such additional bed strength of the HCFs located.

From the conjoint reading of the both the rules it is clear that in any coverage area which requires additional treatment capacity, in such a case, action may be initiated by the prescribed authority for allowing a new CBWTF in that locality without interfering the coverage area of the existing CBWTF and beds covered by the existing CBWTF. The Coverage area as per Rule 8 (b) is 75KM. If the number of Beds is exceeding (>) 10000 beds in a locality(i.e. Coverage Area i.e, 75KM) a new CBWTF is allowed in such a locality.

The Answering Respondent submits that at present the bed strength of Guntur District as reported in the 168th Minutes of the meeting dt 24.10.2021 is 27,690. Considering the same the SEAC(State Level Expert Appraisal Committee) in addition to the Answering Respondent (2nd CBMWF) recommended for issuance of TOR with exemption of Public Hearing and with additional TOR to the third proposed CBWTF/M/s. Shuddh Enviro Logics , Plot No.6,9,17 & 18, Industrial Park, Nadikudi, Phase-II, situated in Sy.No.127/15 and 127/26, Nadikudi Village-522414, Dachepalli Mandal, Guntur District, Andhra Pradesh. The Answering respondent further submits that once the bed strength exceeding 10000 is available without interfering the coverage area of the existing CBWTF and beds covered by the existing CBWTF another CBWTF may be permitted by the 2nd respondent/APPCB irrespective of GAP Analysis is conducted or


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not. Here is a case where the total bed Strength is 27,690. Hence the objection of non-conducting of Gap Analysis is not a ground at all for setting aside the EC dated 02.11.2021 granted in favour of the Answering Respondent strictly adhering all the norms and provisions of Environment Laws .

17. The Answering Respondent now adverting to the allegations made in ground of the Appeal submits as follows :

18. With reference to Grounds A,B,C,D,E,F,G and H the Answering Respondent submits that the allegations in the grounds are totally incorrect and false. In fact the 2nd respondent/APPCB and the 5th Respondent/SEIAA after strictly adhering to the BMW Rules,2016, Revised CPCB Guidelines,2016 and in the light of the decisions in W.P.No.11945 of 2019 granted EC to the Answering respondent. Further Guide Line 8 of Revised guide lines for Common Bio Medical Waste Treatment Facilities issued by on 21.12.2016 CPCB deals with Coverage Area.

Coverage area of CBWTF:

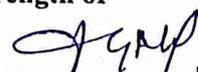
Suggested coverage area for development of a CBWTF is as follows:

a) A CBWTF located within the respective State/UT shall be allowed to cater healthcare units situated at a radial distance of 75 KM. However, in a coverage area where 10,000 beds are not available within a radial distance of 75 KM, existing CBWTF in the locality (located within the respective State/UT) may be allowed to cater the healthcare units situated upto 150 KM radius w.r.to its location provided the bio-medical waste generated is collected, treated and disposed of within 48 hours as stipulated under the BMWM Rules.

b) In case, number of beds is exceeding > 10,000 beds in a locality (i.e., coverage area of the CBWTF under reference) and the existing treatment capacity is not adequate, in such a case a new CBWTF may be allowed in such a locality in compliance to various provisions notified under Environment (Protection) Act,1986, to cater services only to such additional bed strength of the HCFs located.

The Answering Respondent submit that at present the bed strength of


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Guntur District as reported in the 168th Minutes of the meeting dt.24.10.2021 is 27,690. Considering the same the SEAC(State Level Expert Appraisal Committee) in addition to the Answering Respondent(2nd CBMWF) recommended for issuance of TOR with exemption of Public Hearing and with additional TOR to the third proposed CBWTF/M/s.Shuddh Enviro Logics , Plot No.6,9,17 & 18, Industrial Park, Nadikudi, Phase-II, situated in Sy.No.127/15 and 127/26, Nadikudi Village-522414, Dachepalli Mandal, Guntur District, Andhra Pradesh. The Answering respondent further submits that once the bed strength exceeding 10000 is available another CBWTF may be permitted irrespective of GAP Analysis is conducted or not. Here is a case where the total bed Strength is 27,690. Hence the objection of non-conducting of Gap Analysis is not a ground at all for setting aside the EC dated 02.11.2021 granted in favour of the Answering Respondent strictly adhering all the norms and provisions of Environment Laws .

19. In view of the facts stated above this Hon'ble Tribunal may be pleased to dismiss the Appeal No.79 of 2021 with costs in the interest of Justice.

Solemnly and sincerely affirmed
and signed his name on this
the 19th day of February, 2022
in my presence.

ADVOCATE :: F. Mandiram Rao



VERIFICATION STATEMENT

I, Y. Sriramamurthy, S/o.Chalapathi Rao, aged about 52 years, R/o. Rama Mandiram Gudi, Ist Lane, Ponnur, Telagapalem, Ponnur Taluk, Guntur District, Andhra Pradesh, Proprietor of Y.J. Multi Clave / Respondent No.6 herein acquainted with the facts do hereby verify and state that the contents of paras of the Counter Affidavit are true and correct to my personal knowledge and believed to be correct.

Verified at Guntur on this
the 19th day of February, 2022



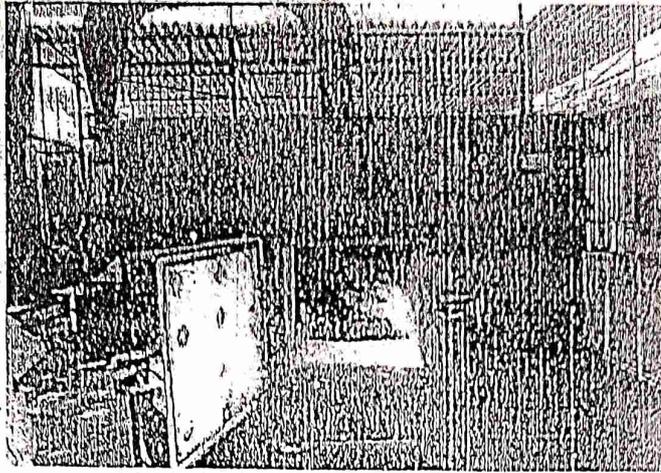
DEPONENT

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Guidelines for Common ~~Bio~~-medical Waste Treatment and Disposal Facilities



19.05.2019



Andhra Pradesh Pollution Control Board
D.No-33-26-14D/2. Near Sunrise Hospital, Pushpa Hotel Center,
Chalamalavari Street, Kasturibaipet, Vijayawada-520010
Website : www.appcb.ap.nic.in

only A.P.
200608

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1. Introduction

The CPCB issued revised guidelines for CBMWTFs as per the Bio-Medical Waste Management Rules, 2016 on 21.12.2016. These guidelines were developed by the CPCB keeping in view of the entire India. The APPCB opined that there is an urgent need for further stringent guidelines for the CBMWTFs in the state of Andhra Pradesh for proper treatment and disposal of the Bio-Medical Waste generated in the state of Andhra Pradesh. In the state of Andhra Pradesh, health care facilities were developed in each and every corner including the remote areas. However the bed strength is more in the cities and densely populated districts. In order to facilitate the disposal of the bio-medical waste within 48 hours, certain changes were made in distance criteria in allowing the new CBMWTFs.

2. Criteria for development of a new Common Bio-medical Waste Treatment and Disposal Facility for a locality or region.

Prior to allowing any new CBMWTF, should meet following criteria

- a. Atleast one CBMWTF shall be allowed in each and every district of Andhra Pradesh for disposal of Bio Medical Waste considering the increased bed strength in future, coverage of veterinary hospitals under BMW rules, reduction of the cost of the transport, biological waste & discarded medicines from the industries and better administrative control over the CBMWTFs.
- b. In the densely populated districts second facility is to be encouraged (as per annexure-1).
- c. In case, the existing CBMWTF fails to comply with the standards / directions / conditions stipulated by the CPCB / APPCB, repeatedly then closure order will be issued followed by cancellation of its authorization and a new CBMWTF shall be encouraged in each district irrespective of bed strength and distance criteria in order to dispose the Bio Medical Waste in compliance with the Bio Medical Waste Management Rules, 2016.
- d. In case, the existing CBMWTF continues to violate the standards / directions / conditions, closure directions shall be issued without any further notice and the authorization will be cancelled.

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3. Duties of the operator of a common bio-medical waste treatment and disposal facility

- a. No CBMWTF shall stop its operation without obtaining prior permission from the APPCB atleast 15 days in advance, failing which the APPCB shall levy a penalty of not less than the charges collected from the entire HCFs in a day.
- b. The CBMWTFs are responsible for giving necessary training to the staff of HCFs on segregation of BMW. The CBMWTF shall ensure proper segregation of Bio Medical Waste at the time of collection itself.
- c. In case of improper segregation of BMW, the CBMWTF shall refuse collection of waste from the HCF and shall inform the concerned Regional Officer, APPCB. Also the monitoring officers as decided by the state level committee on bio-medical waste management.
- d. The CBMWTF shall regularly collect the BMW from all HCFs in the district irrespective of the distance from the CBMWTF.
- e. The CBMWTF shall ensure disposal of entire Bio Medical Waste within 48 hours of generation of the waste.
- f. The ash generated from incineration of Bio Medical Waste shall be disposed of at Common Hazardous Waste Treatment and Disposal Facility.
- g. No CBMWTF shall dispose incinerator ash to Municipal Landfill / onsite landfill.
- h. The incinerator ash shall be treated as Hazardous Waste and shall be disposed accordingly.

4. Applicability of these guidelines

- a. These guidelines are applicable to the existing CBMWTFs and also to the upcoming or new CBMWTFs. The existing CBMWTFs shall comply with these guidelines by 31st December, 2018 without fail.

5. Environmental laws applicable for commissioning or operation of a CBWTF

- a. The CBMWTF shall comply with the provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 in order to dispose incinerator ash, ETP sludge, packing material used in the scrubber, wastes generated while replacing the incinerator linings i.e., refractory material etc.,

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In principle
permission



- b. The CBMWTF shall comply with the provisions of Plastic Waste Management Rules, 2016 in order to dispose the Plastic Waste. The CBMWTF shall dispose the plastic waste to the agencies which were having valid CFO from the APPCB. The CBMWTF shall submit the details of Waste plastic disposed to Plastic recycling unit on monthly basis.
- c. The new CBMWTF shall obtain in-principle permission from the APPCB before initiating procedure of obtaining Environmental Clearance under EIA, Notification 2006.

6. Location Criteria

- a. The CBMWTF shall be 500m away from residential area.
- ✓ b. The CBMWTF shall be away as far as possible from residential area, eco sensitive areas, forest/reserve forest area, rich bio diversified areas, parks, resorts etc.
- c. The CBMWTF shall be located in an area where continuous hi-speed internet facility for transmission of data to CPCB/APPCB servers is available.
- d. Should have minimum buffer zone of 500 m from archaeological, tourist places & projects with national importance which may get impacted by CBMWTF (on case to case basis).
- e. The run-off of the storm water from the CBMWTF is to be taken into consideration. In no case, the storm water from the CBMWTF shall be allowed to mix into the fresh water body.
- f. The CBMWTF shall not be located in the midst of wet agricultural lands, like paddy fields, sugar cane etc. where there will be stagnation of water, which would cause spread of infectious material to the surroundings.
- g. The CBWTF shall be located near to its area of operation in order to minimize the transportation distance in waste collection, thus enhancing its operational flexibility as well as for ensuring compliance to the time limit for treatment and disposal of bio-medical waste as stipulated under the BMWM Rules (i.e., within 48 hours).
- h. If number of beds is exceeding 5,000 beds in a city and surroundings, in such a case, a new CBWTF may be allowed in such a locality within 75kms from the existing CBMWTF.
- i. In case of the locating the CBMWTF in industrial area, there shall not be any non-compatible industry (viz., edible industries, dairy, food processing etc.) within a radius of 100m.

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7. Land Requirement

- a. Sufficient land shall be allotted to new CBWTFs as per the CPCB criteria i.e Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities.

8. Coverage area of CBMWTF

- a. If bed strength of a district exceeds 10,000 nos, second facility shall be allowed in the district without disturbing the existing facility coverage.))
- b. In case the CBMWTF fails to collect the BMW from the remote area HCFs or any other HCFs on regular basis, new CBMWTF shall be allowed without considering the bed strength tie-up with the existing CBMWTF duly issuing the closure order and cancellation of authorization order.

9. Treatment equipment

- a. The CBMWTF shall have all necessary equipment like incinerator/plasma pyrolysis, Autoclave/hydroclave, microwaving, chemical disinfection, shredder, vehicle /container washing facility, effluent treatment plant as mentioned in the CPCB's Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities.

10. Infrastructure set up

- a. The CBMWTF shall have all necessary infrastructure like Treatment Equipment Room, Main waste storage space, Treated waste storage room, Administrative Room, Generator set, Continuous emission monitoring system (CEMS), Vehicle Parking, Display and sign board, Washing Room, Site Security, Fire safety, First Aid Box, Green Belt, Website as mentioned in the CPCB's Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities.
- b. In addition to the above, the CBMWTF shall provide IP cameras covering entire area of the CBMWTF in consultation with the Regional Officer, APPCB and Environment Monitoring Cell, Board Office, APPCB, Vijayawada.

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11. Record keeping

- a. The CBMWTF shall maintain all records as mentioned in the CPCB's Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities.

12. Collection and transportation of bio-medical waste

- a. Generator of the bio-medical waste and CBMWTF are responsible for proper segregation of the BMW in accordance with the provisions of the Bio-medical Waste Management Rules, 2016.
- b. The coloured bags handed over by the healthcare units shall be collected in similar coloured containers with proper cover. Each bag shall be labeled as per Schedule IV of the Bio-medical Waste Management Rules as well as with bar coding system (to be complied by the occupier or operator of a CBWTF as per BMWM Rules) so that at any time, the healthcare units can be traced back that are not segregating the bio-medical wastes as per BMWM Rules.
- c. Transportation vehicle shall be fitted with GPS to track the movement of the vehicle and the GPS tracking shall be connected to the server of the APPCB and CBMWTF's website for public access.
- d. Bio-medical Waste Management Rules, 2016 notified on 28.03.2016 and as amended thereof under the Environment (Protection) Act, 1986, stipulates that it is the duty of every Health Care Facility (HCF) to establish a bar code system for bags or containers containing bio-medical waste (BMW) to be sent out of the premises or place for any purpose, by 27.03.2019.
- e. Every CBWTF shall establish bar code system for handling of bio-medical waste as per guidelines for "Bar Code System for Effective Management of Bio-medical Waste" issued by CPCB during April-2018.
- f. The other conditions mentioned in the Collection and transportation of bio-medical waste as mentioned in the CPCB's Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities.

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13. Disposal option of solid waste generated from the CBWTF

- a. Plastic wastes after disinfection and shredding shall be sent to registered or authorized recyclers (or) for energy recovery (or) for diesel or fuel oil recovery.
- b. Disinfected Sharps (including needles) after treatment by Autoclaving or Dry Heat Sterilization followed by shredding or mutilation combination of shredding cum autoclaving shall be sent for final disposal to iron foundries having consent for operation (CFO) from the APPCB.
- c. Incineration ash (ash from incineration of any bio-medical waste) shall be disposed through hazardous waste treatment, storage and disposal facility (TSDF).
- d. Other treated solid wastes like Glass waste shall be disinfected by soaking the washed glass waste after cleaning with detergent and Sodium Hypochlorite treatment or through autoclaving or microwaving or hydroplaning and then sent for recycling.
- e. Waste Oil & Grease shall be disposed by incineration.
- f. ETP sludge after drying in sludge drying beds or removal of moisture content using 'Filter Press' and such ETP sludge shall be given to the hazardous waste treatment, storage and disposal facility (HWTSDF) for disposal in Secured Landfill

14. Cost to be charged by the CBWTF Operator for the Health Care Facilities

- a. The CBMWTF shall charge the cost as per the recommendation of the by the State Advisory Committee in consultation with the concerned APPCB, local Medical Association and the representatives of the CBWTF Association.

15. Check list for development of CBWTF

- a. As per the CPCB's Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities.

16. Periodic inspection/monitoring or performance evaluation of the CBWTF

- a. As per the CPCB's Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities.
- b. Monitoring officers as suggested by the state level committee headed by Principal Secretary, Health, Medical & Family Welfare.

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Annexure-1

Weighted average $W = (W_1 + W_2 + W_3)/3$

W_1 = no. of beds (Max. weighted as 2)

If $W_1 = \text{Beds} \geq 10,000$ = 2

If $W_1 = \text{Beds} < 10,000$ = 0

W_2 = No of HCFs in the District (Max. weighted as 2)

If HCFs ≥ 550 $W_2 = 2$

If HCFs < 550 $W_2 = 0$

W_3 = Treatment capacity,

if Waste generation reached 75% of the existing capacity (8hrs working) then $W_3 = 2$

if Waste generation not reached 75% of the existing capacity (8hrs working) $W_3 = 0$

$W = (W_1 + W_2 + W_3)/3$

if $W > 1$, 2nd facility shall be allowed in that district.

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14. RESOLUTION NO. 174/2019 :

HOUSE BUILDING ADVANCE (HBA) - ENHANCEMENT OF THE CEILING LIMIT - REPRESENTATIONS RECEIVED FROM CERTAIN EMPLOYEES - REG.

Discussed. Resolved to approve to enhance the House Building Advance (HBA) eligibility as below:

S. No.	Pay Ranges in RPS, 2015	Enhanced maximum ceiling & eligibility	Request of the employees (triple the amount of the eligibility as per the existing GO)	The amount recommended for enhancement
1.	Upto the basic of Rs. 26,600 per month	Rs. 10 lakhs or 72 times of Basic Pay whichever is less	Rs. 20 lakhs	Rs. 30 lakhs
2.	Pay above Rs. 26,600 per month and upto Rs. 42,490/-	Rs. 12.30 lakhs 72 times of Basic Pay whichever is less	Rs. 36.90 lakhs	Rs. 36.90 lakhs
3.	Pay drawing between 42,490/- to Rs. 61,450/-	Rs. 15 Lakhs 72 times of basic pay whichever is less.	Rs. 45 Lakhs	Rs. 45 Lakhs
4.	Employees drawing basic pay of Rs. 61,450/- & above	Rs. 20 lakhs 72 times of Basic Pay whichever is less	Rs. 60 lakhs	Rs. 60 lakhs

The interest rate charged for the amount sanctioned by the Board over and above the ceiling as per G.O. would be at par with the lending rate of banks for house loans.

TABLE AGENDA ITEMS

15. RESOLUTION NO. 175/2019 :

GUIDELINES FOR COMMON BIO-MEDICAL WASTE TREATMENT AND DISPOSAL FACILITIES IN ANDHRA PRADESH - REG.

The Board has discussed and resolved to approve the draft guidelines for Common Bio Medical Waste Treatment and Disposal Facilities in Andhra Pradesh.

(31) (21)

G-2193

ES DS

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF INDUSTRIES

COMMON APPLICATION FORM I
PART A
FOR ESTABLISHMENT

Application ID: CAE1502231

This form is to be filed with the Nodal Agency for the purpose of arranging site clearance, statutory approvals from Panchayat, Municipality, TC & P, Urban Development Authority, Factories, Alienation of land / Acquisition of land, Feasibility and Power connection from DISCOM, sanction of water supply from local bodies / HMWS & SB / Ground water for setting up of industrial units in A.P.

Please submit required number of copies as per check slip including one for your record)

1. NAME & ADDRESS OF THE PROMOTER/INDUSTRIAL UNDERTAKING IN FULL

Name of the Industrial Undertaking	YJ MULTI CLAVE
Name of the Promoter/M.D./Mg Partner with Surname last	Y SRIRAMA MURTHY
Mr./Mrs./M/o	CHALAPATHI RAO
Age	44
Occupation	BUSINESS
AID (Andhra ID)	840027913786



2. ADDRESS FOR COMMUNICATION

Door No.	24-3-13
Street Name	TELAGAPALEM
Village/Town	PONNUR
Mandal	PONNUR
District	GUNTUR
Pin Code	522124
Mobile	yjmulticlave@gmail.com
Telephone (incl. STD code)	09177224400

ACE
Etc to be obtained

01/12/2015

Nature of Organisation : Proprietary

For Proprietary Units Only. Do you belong to : Others

Line of manufacture

BIO MEDICAL WASTE MA

TON 3600

Online Payment - 4933 0653 6844
Dt. 27.11.2015 Rn. 8.750/-

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Raw - materials used in process

1 BIO MEDICAL WASTE FROM HOSPITALS TON 3600

- 4.3 Details of Plant & Machinery (Pl. enclose list)
- 4.4 Brief description of manufacturing process : (Pl. enclose separate sheet)
- 4.5 Type and Nature of wastes and effluents their Quantities and the methods of their disposal (Enclose Separate Sheet)
- 5.0 Estimated Project Cost.

	Estimated Project	New Unit
6.1 Land (in lakhs.)		5
6.2 Building (in lakhs.)		87
6.3 Plant and Machinery (in lakhs.)		140
6.4 Total cost of (6.1 + 6.2+6.3) (in lakhs.)		232

6.0 Probable Employment Potential : (In No. of persons to be employed)

Direct (On unit's payroll)	20	10
Indirect (On factory premises)	10	2

7.0 Details of existing Approvals of Factories dept Gram Panchayat / Municipality / Electricity / Water, If any

Reference No
Date

11.0 Proposed location of the factory

Proposed factory	Others
Location/Name of IE/IDA/EZ/PE	TANA ANNAVARAM
Survey No.	D NO 7/1 B/1
Extent	13635 Sq.Mts
Street Name	TANA ANNAVARAM
Village/Town	TELLABAU
Mandal	Nuzendla
District	Guntur
Pin code	522647
Tele Phone No	
Nearest Tele Phone No.	

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Power required for the unit

Contracted Load is	<= 100 HP (LT)
Contracted Load Maximum Demand in HP	50
Aggregate installed capacity of the transformer to be installed by the entrepreneur in case of H.T. (H.T. means above 150 H.P.)	60
Proposed maximum working hours	20 Per day 600 Per month
Expected month and year of trial production	02 - 2016
Probable date of requirement of power supply.	25/01/2016
Total HP of the machinery proposed to be installed	50
Is Power Installation above 650V	No

10 Water Supply and Sewer connection

Water Supply from	Others
Water requirement	
i) Drinking Water	0.50 KL/Day
ii) Water for Processing (Industrial Use)	0.001 KL/Day
Size of Water Supply connection applied for	15mm(1/2")
Size of sewer connection applied for	15mm(1/2")
Area for Survey	3.37 Acres

11 Permission to draw water

Agency	Others
Requirement of Water Quantity	0.50KL/Day

I declare that the particulars given above are true to the best of my knowledge and belief. I shall obey the rules and regulations in force. If any deviation is found, suitable action may be initiated.

Place :

Signature of Promoter or authorised person only in ink

Date: 27/11/2015

NAME (IN BLOCK LETTERS)

(DESIGNATION)

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GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF INDUSTRIES

Application ID : POL1600816

FORM - I
PART C3

APPLICATION FOR CONSENT FOR ESTABLISHMENT
(Information to be furnished for the purpose of Issue of consent for Establishment by APPCB, vide
G.O.Ms.No.43, EFS&T Dept, Dt. 26/4/1984 of Govt. of A.P.)

1. Name of the Industrial undertaking : YJ MULTI CLAVE

2. Process details

2.1 Production Schedule

2.1.1 List of main products proposed to be produced

S.No	Item Description	Item Code	Quantity Daily Produced	Unit
1	BIO MEDICAL WASTE MANAGEMENT		30	TON

2.1.2 Name of By-products

S.No	Item Description	Item Code	Quantity Daily Produced	Unit

2.1.3 Period of implementation in months : 3

2.1.4 Approximate time by which the factory will go into production. (Month/Year) : 02/2016

2.2 RAW MATERIALS CONSUMPTION

S.No	Item Description	Item Code	Quantity Daily Produced	Unit
2	BIO MEDICAL WASTE FROM HOSPITALS		30	TON

2.3 MANUFACTURING PROCESS

2.3.1 Source of process : In house,

2.3.2 Please enclose supplementary sheet giving brief description of process technology utilised along with a flow chart.

2.3.3 Have you any foreign collaboration : N

2.4 ENERGY CONSUMPTION

2.4.1 Source of energy : Public Supply,

2.4.2 Please enclose supplementary sheet giving brief description of process technology utilised along with a flow chart.

S.No	Item Description	Item Code	Quantity Daily Produced	Unit

3. LOCATION

3.1 Please attach a map indicating the site with approach roads including adjacent areas on all four sides for easy identification of site of the proposed plant for inspection.

3.2 Area of land proposed to be acquired : 13635 Sq. Mts.

3.3 Area proposed to be developed : 13635 Sq. Mts.

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3.4 Present use of land : Industrial
3.5 Specify location : Landlocked
3.6 Is the land situated within any Municipality or Municipal Corporation/Contonment Jurisdiction : No
if Yes the Name of Municipality/Municipal Corporation : NA
3.7 Is the land situated In approved industrial zone or estate : No
If yes, name of zone/estate : NA

3.8. Which of the following features exist within 20 kilometers radius of the site in respect of L & MI and 5 Kms in respect of SSI.

3.8.1 Crops: N/A
3.8.2 Other Features Exists N/A
3.8.3 No. of Large Industries existing in the area : 5
3.8.4 No. of Small Industries existing in the area : 10

3.9. Please enclose a topographical plan covering an area of 20 KM radius of the proposed Industry in respect of L & MI and 5 Kms radius of the proposed Industry in respect of SSI showing the following details.

- Clear demarkation of nearest water source and agricultural lands.
- Source of water supply to the villages nearby
- Residential areas and villages nearby
- Information on broad uses of land.
- Monuments/Summer Resorts/Sanctuary/Zoo Parks/Others.

4. TOWN PLANNING :

4.1. Do you propose to build Township/housing/Quarters for your employees : No
4.2. If yes
4.2.1. Area allocation for the above in Sq. Mts. N/A
4.2.2. Population to be accommodated (Number)(Including Employees & Families) N/A
4.2.3. Distance from township to plant site in kilometers N/A
4.2.4. Services provided in township: N/A
Is Wate Supplied : No
Water supply Daily consumption (K. Litres)
Sewer system : No
Sewage treatment : No
Disposal point N/A

5. WATER REQUIREMENTS :

5.1. Source of water :
Public Supply

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3.4 Present use of land

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: Industrial

3.5 Specify location

: Landlocked

3.6 Is the land situated within any Municipality or Municipal Corporation/Concomitant Jurisdiction

: No

If Yes the Name of Municipality/Municipal Corporation : NA

3.7 Is the land situated in approved industrial zone or estate

: No

If yes, name of zone/estate : NA

3.8. Which of the following features exist within 20 kilometers radius of the site in respect of L & MI and 5 Kms in respect of SSI.

3.8.1 Crops:

N/A

3.8.2 Other Features Exist:

N/A

3.8.3 No. of Large Industries existing in the area :

5

3.8.4 No. of Small Industries existing in the area :

10

3.9. Please enclose a topographical plan covering an area of 20 KM radius of the proposed industry in respect of L & MI and 5 Kms radius of the proposed industry in respect of SSI showing the following details.

Clear demarcation of nearest water source and agricultural lands.

Source of water supply to the villages nearby

Residential areas and villages nearby

Information on broad uses of land.

Monuments/Summer Resorts/Sanctuary/Zoo Parks/Others.

4. TOWN PLANNING :

4.1. Do you propose to build Township/housing/Quarters for your employees :

No

4.2. If yes

4.2.1. Area allocation for the above in Sq. Mts.

N/A

4.2.2. Population to be accommodated (Number)(Including Employees & Families)

N/A

4.2.3. Distance from township to plant site in kilometers

N/A

4.2.4. Services provided in township:

Is Water Supplied

: No

Water supply Daily consumption (K. Litres)

Sewer system

: No

Sewage treatment

: No

Disposal point

N/A

5. WATER REQUIREMENTS :

5.1. Source of water :

Public Supply




 CHEMICAL

Acidity (CaCO ₃) (mg/litre)	N/A	Alkalinity (CaCO ₃) (mg/litre)	N/A
Hardness (Total) (ppm)	N/A	B.O.D. (mg/Litre)	N/A
C.O.D. (mg/litre)	N/A	Oils & Greases (mg/litre)	N/A
Total Nitrogen Phosphates (mg/Litre)	N/A	Sulphates (mg/litre)	N/A
Total phosphates (mg/litre)	N/A	Sodium (%)	N/A
Total Chloride (mg/litre)	N/A	Calcium (mg/litre)	N/A
Potassium (mg/litre)	N/A	Magnesium (mg/litre)	N/A

6.8. What other specific toxic substance is discharged?
 (Please give name of pollutant and quantity in mg/litre)

Phenol (Quantity):	N/A	Lignin (Quantity):	N/A
Mercaptans (Name):	N/A	Mercaptans (Quantity):	N/A

7. SOLID WASTE

- 7.1. Total quantity of solid Waste: N/A
- 7.2. Nature of Waste: N/A
- 7.3. Approximate composition eg. Organics/Granules/Metal/Others
- 7.4. Methods proposed for disposal including disposal of treatment plant sludge: N/A
- 7.5. Have you considered the possibility of recovery and reutilization of any portion of the solid waste? No
- 7.6. Have you got any problem regarding collection, handling and transport of solid waste? No
- 7.7. Are there any problems of subsequent pollution of air, water or soil likely at the place of disposal of solid wastes? No

8. Atmospheric Emissions.

- 8.1. Emissions from fuel burning
 - 8.1.1. Expected quantity of stack emissions in Cubic M³/sec. N/A
 - 8.1.2. Composition of emissions

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Gases

	0
Sulphuric dioxide	0
Nitrogen Oxides	0
Hydrocarbons	0
Carbon monoxide	0
Moisture	0
	0

6.2. Emission from process

- 8.2.1. Expected emissions qty.cubic M/sec. N/A
- 8.2.2. Temperature (Degree C.) 0
- 8.2.3 Composition of emissions

Gases:

Sulphuric dioxide	0
Nitrogen Oxides	0
Hydrocarbons	0
Carbon monoxide	0
Moisture	0
Ammonia	0
Halogens	0
Acid Mists	0
Mercaptans	0
	0

- 8.2.4. Height of stack(s) in Mtrs. 0
- 8.2.5. Proposed air pollution control system : N/A

- 8.2.6. Proposed method of handling and disposal of waste trapped by pollution arresting equipment.
- 8.2.7. Are any standards of emission prescribed for or adopted by your industry?

9. Other sources of pollution

- 9.1. Is your industry likely to cause noise Pollution? No
- 9.2. Is there odour problem likely to occur from your industry? No
- 9.3. Is there any thermal pollution of surface waters likely to occur from the industrial discharge? No

(If reply is yes, please enclose separate sheet detailing measures proposed in each case)

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10. Pollution control management

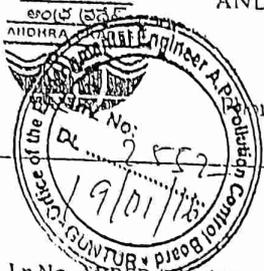
- 10.1. Give details of organisational set up for pollution control you propose to have?
- 10.2. What is the level of experience of the persons incharge of pollution control.
- 10.3. Do you propose to monitor the pollution from your industry?
- 10.4. Give details of Laboratory facilities proposed
- 10.5. Give details of operation and maintenance of facilities you propose to have for Pollution control equipment and treatment plant

11. Cost of Pollution Control

- 11.1. Total Capital Investment proposed for pollution monitoring and Control N/A
- 11.2. Percentage of Capital Investment on pollution control to total fixed capital of the unit N/A
- 11.3. Recurring cost per annum N/A

40 30

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ANDHRA PRADESH POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate,
Sanathnagar, Hyderabad-500 018
Phone : 040-23887500 Website : www.appcb.ap.nic.in

BY RPAD

Lt.No. APPCB-VIA/GTR/3/HO/CBMWTF/2015-

Date: 28.12.2015

Sub:- APPCB - BMW - Single desk CFE application of M/s. Y.J. Multi Clave,
D.No.7/1, 8/1, Tana Annavaram, Tellabadu Village, Nuzendla Mandal,
Guntur district - CFE application - Rejected - Reg.

01.01.2016

Ref:- Your CFE application received at RO-Guntur on 01.12.2015.

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The Board is in receipt of the Consent for Establishment (CFE) application submitted by M/s. Y.J. Multi Clave, D.No.7/1, 8/1, Tana Annavaram, Tellabadu Village, Nuzendla Mandal, Guntur district vide reference cited seeking Consent for Establishment (CFE) for setting up a common bio medical waste treatment facility under Water Act and Air Acts.

The Board after careful examination of the issue and your CFE application seeking Consent for Establishment (CFE) for setting up a common bio medical waste treatment facility under Water Act 1974 and under Air Act, 1981, hereby reject the CFE application cited under section 25(4) (b) of the Water Act and under section 21 (4) of the Air Act for the following reasons:

- i) As verified by the Board officials, there are 488 HCEs in Guntur District with bed strength of 11,149 only. As per the CPCB guideines (para "D") regarding coverage area of CBMWTF is that in any area, only one CBMWTF may be allowed to cater up to 10,000 beds at the approved rate by the Prescribed Authority. A CBMWTF shall not be allowed to cater healthcare units situated beyond a radius of 150 km. However, in an area where 10,000 beds are not available within a radius of 150 km, another CBMWTF may be allowed to cater the healthcare units situated outside the said 150 km. Presently a CBMWTF is in operation at Chinnakakani, Mangalagiri mandal, Guntur District catering to HCEs in Guntur District

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ii) You have not obtained Environmental Clearance.

You may note that establishment of the facility without valid consents of the Board would be a violation of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21/22 of the Air (Prevention & Control of Pollution) Act 1981, which is punishable under Section 44 and 37 of the above said Acts.

Sd/-
MEMBER SECRETARY

To

M/s. Y.J. Multi Clave,
D.No.7/1, 8/1, Tana Annavaram,
Tellabadu Village,
Nuzendla Mandal,
Guntur district
E-mail:

Copy to:

1. The JCEE, APPCB, Zonal Office-Vijayawada for information and necessary action.
2. The EE, APPCB, Regional Office- Guntur for information and necessary action.

O/C

// T.C.F.B.O. //

K. Das
30/12/15
Joint Chief Environmental Engineer
Unit Head-IV

(42) (32)

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State Level Environment Impact Assessment Authority (SEIAA)
Andhra Pradesh
Government of India
Ministry of Environment, Forests & Climate Change,
A-3, Industrial Estate, Sanathnagar, Hyderabad-500 012.

By Speed Post

Lr.No. SEIAA/AP/AP/GNT/TND/05/2016/84-

Dt:13.07.2016

To
Y.J. Multiclave,
Sri.T Hari Krishna, Manager,
H.No.1-12-52, R&B Road, Ponnur,
Guntur District - 522124,
Ph. +919885322270,
email-harikpnr@gmail.com

Su.

Sub: SEAC - A.P. - YJ Multiclave, Bio Medical Waste Treatment Facility at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District, Andhra Pradesh - Environmental Clearance - Terms of Reference (TOR) - Reg.

Ref: Your TOR Application received on 04.05.2016

In Principle permission 25.03.2016

In continuation of the above, it is to inform that your application was examined by the State Expert Appraisal Committee (SEAC) in its meeting held on 07.06.2016 and the Committee recommended that the Project Proponent shall obtain in principle permission from A.P. Pollution Control Board for setting-up of Common Bio-Medical Waste Treatment Facility.

In view of the above, you are requested to submit "in Principle permission from A.P. Pollution Control Board for setting-up of Common Bio-Medical Waste Treatment Facility as per the provisions of Bio Medical Waste Management Rules, 2016.

Yours faithfully,
Sd/-
MEMBER SECRETARY,
SEAC, A.P.

//T.C.F.B.O//

K. Uma Sanyal
SENIOR ENVIRONMENTAL ENGINEER (EC)
(UH-III)

33

Bank Negara Bank

Branch: Kuala Lumpur

TO THE DIRECTOR GENERAL OF CUSTOMS AND EXCISE
KUALA LUMPUR

CB 1201040000

004013823015

RM 100000

Stamp: For Value Received

Handwritten: 1000000000

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Handwritten: SP No. 2000000000

30750 0000150001 45084 31 16

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M Gmail



harikrishna thankonda <harikpnr@gmail.com>

Fwd: Acknowledgement Sllp for TOR application

1 message

y.s.murthy murthy <y.s.murthy786@gmail.com>
To: harikrishna thankonda <harikpnr@gmail.com>

Tue, May 10, 2016 at 6:21 PM

—— Forwarded message ——

From: <monitoring-ec@nic.in>
Date: Wednesday, May 4, 2016
Subject: Acknowledgement Sllp for TOR application
To: y.s.murthy786@gmail.com
Cc: monitoring-ec@nic.in

Acknowledgement Sllp for TOR

This is to acknowledge that the proposal has been successfully uploaded on the portal. The proposal shall be examined by MS of SEIAA to ensure that required information has been submitted. An email will be sent for seeking additional information, if any, within 5 working days. Once verified, an acceptance letter shall be issued to the project proponent.

Following should be mentioned in further correspondence

1. Proposal No. : SIA/AP/MIS/11338/2016
2. Category of the Proposal : Infrastructure and Miscellaneous Projects + CRZ
3. Project/Activity applied for : 7(d) Common hazardous waste treatment, storage and disposal facilities (TSDFs)
4. Name of the proposal : YJ Multiclave
5. Date of submission for TOR : 04 May 2016
6. Name of the Project proponent along with contact details
 - a) Name of the proponent : YJ MULTICLAVE
 - b) Mobile No. : 9177224400
 - c) State : Andhra Pradesh
 - d) District : Guntur
 - e) Pincode : 522124

M Gmail

harikrishna thanikonda <harikpnr@gmail.com>

Fwd: Acceptance Letter for TOR Application(SEIAA)

1 message

y.s.murthy murthy <y.s.murthy786@gmail.com>
To: harikrishna thanikonda <harikpnr@gmail.com>

Tue, May 10, 2016 at 6:23 PM

----- Forwarded message -----

From: <asp5760@gmail.com>
Date: Thursday, May 5, 2016
Subject: Acceptance Letter for TOR Application(SEIAA)
To: y.s.murthy786@gmail.com
Cc: monitonng-ec@nic.in

Acceptance Letter for TOR application

F.No.- AP GNT IND 05 2016 84

State Environment Impact Assessment Authority

Andhra Pradesh

Sciences and Technology Department, Government of Andhra Pradesh,
Member Secretary

Dated: 05 May 2016

To,
YJ MULTICLAVE
, Guntur
Andhra Pradesh , 522124

Subject : YJ Multiclave

Sir,

This has reference to your proposal No. SIA/AP/MIS/11338/2016 dated 04 May 2016 regarding grant of TORs for the above mentioned proposal.

2.0 This is to acknowledge that the proposal has been received in the SEIAA along with Form 1 and pre-feasibility report. You are requested to submit a hard copy (signed) of the documents in the SEIAA(at the address given below) within a week, along with email alert generated by the system(through speed post). Each page of the application including Annexures should be duly signed by the authorized signatory within a week.

Address:

Sciences and Technology Department, Government of Andhra Pradesh, Member Secretary

3.0 The project shall be listed for further consideration only after receiving the above desired documents in hard copy. Andhra Pradesh SEIAA shall not be responsible for the delay in listing in next agenda meeting due to non-submission of the hard copy of application form by applicant after due date.

Yours Sincerely
SEIAA, Andhra Pradesh

(46)

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From
Dr. J. YASMIN, MBBS, DCH, DPH, MBA (H. Admin)
District Medical & Health Officer,
GUNTUR.

To
The Member Secretary,
State Level Expert Appraisal Committee,
Andhra Pradesh Pollution Control Board
Andhra Pradesh

RC NO SPL/EPID/2018, DATED: 01.06.2018.

Sir,

Sub:-Epidemics - proposal of Common Bio Medical waste Treatment
Facility (CBMWF) Establishment by M/s Y.J. Multi Clave in Guntur
District. reg.

Ref:-L.R.No. APPCB/GTR/IND/2018-J44, Dated: 30.05.2018 of the Member
Secretary, State Level Expert Appraisal Committee, Andhra Pradesh
Pollution Control Board, Andhra Pradesh

2. Lr.No 1/APPCB/HO/UH-IV/BMW/In principle/2018 Dated : 23.05.2018
of Andhra Pradesh Pollution Control Board, Vijayawada.

As per the reference 2nd cited above, it is observed that bed strength in
Guntur District is exceeded 10,000 and the proposal by the M/s Y.J. Multi Clave for
establishing 2nd facility, may be considered for further appraisal.

Despite having one established Common Bio Medical waste treatment Unit,
there is necessity of one more Common facility in the District since there are No. of
Upcoming Private Nursing Homes, Dental Colleges, Hospitals and central Laboratories
which need to be covered under BMWM Rules, 2016 for which Guntur District which
require safe disposal of bio Medical waste generated.



Yours faithfully

[Signature]
DISTRICT MEDICAL & HEALTH OFFICER
GUNTUR
District Medical & Health Officer
GUNTUR.

(47) (30) (39)

OFFICE OF THE DISTRICT MEDICAL & HEALTH OFFICER :: GUNTUR ::

Re.No.Spl./A1/DRA/2018,

CA

Dated: 04.06.2018

Sub: A.P.Pollution Control Board - M/s Y.J.MULTICLAVE, Bio Medical Waste Management - Request for Issue of Private / Govt., Hospitals list along with Bed strength - Reg.

Ref: 01. Representation dated: 4.7.2018, M/s s Y.J.MULTICLAVE, Bio Medical Waste Management, Rama Mandir Raod, Telagapalem, Ponnur, Guntur District.

:: - ::

It is to submit that, Sri Y.Sree Ramamurthy, M/s.Y.J.MULTICLAVE, Bio Medical Waste Management, Rama Mandir Raod, Telagapalem, Ponnur, Guntur District is requested to issue of Private Medical care establishments like Hospitals, Nursing Homes, Clinics, Diagnostic Centres and Government Hospitals in Guntur District.

In view of the above, particulars of Private medical care establishments like Nursing Homes, Hospitals, Clinics, Diagnostic Centres and Primary Health Centres in the district are given below.

<u>No.of Institutions</u>	<u>No.of Institutions</u>	<u>No.of Beds</u>
1. Hospitals / Nursing Homes -	540	17019
2. Clinics -	286	-
3. Dental Clinics -	150	-
4. Diagnostic Centres -	356	-
5. Primary Health Centres -	80	480

Total : 17499



District Medical & Health Officer
Dist. Medical & Health Officer,
GUNTUR.

To:
M/s. Y.J.MULTICLAVE, Bio Medical Waste Management,
Rama Mandir Raod, Telagapalem, Ponnur, Guntur District

38

	ANDHRA PRADESH POLLUTION CONTROL BOARD D.no-33-26-14d/2. Near sunrise hospital, pushpa hotel center, Chalamalavari street, Kasturibalpet, Vijayawada -520 008. Website : www.appcb.ap.nic.in
---	--

Lr.No.J/APPCB/HO/UH-IV/BMW/In-Principle/2018-

Dt: 23.05.2018

Sub:	APPCB - UH:IV - BMW - M/s. Y.J. Multi Clave, Sy.No. 7/1, 8/1, Tana Annavaram, Tellabadu Village, Nuzendla Mandal, Guntur District - <u>In-Principle Permission - Issued - Reg.</u>
Ref:	<ol style="list-style-type: none">1. CFE application of M/s. Y.J. Multi Clave received at RO: Guntur on 01.12.2015.2. T.O. Lr No APPCB/VJA/GTR/3/HO/CBMWTF/2016 dt 28.12.2015.3. Lr.No. SEIAA/AP/AP/GNT/IND 05/2016/84- dt 13.07.2016.4. Industries request letter dt 16.07.2016.5. District Medical and Health Officer letter dt.14.10.2016.6. Minutes of 15th Bio Medical Waste Technical Committee Meeting held on 22.05.2018.

@@@@@@

This has references to the above cited, wherein you have requested the Board for issue of the In-Principle Permission for Establishment of Second Common Bio Medical Treatment Facility at Sy.No. 7/1, 8/1, Tana Annavaram, Tellabadu Village, Nuzendla Mandal, Guntur District for obtaining Environmental Clearance from the SEAC & SEIAA, Andhra Pradesh.

Based on the EE: RO Guntur report dated 19.10.2016 it was noted that the Total no. of Health Care Facilities (HCFs) and their bed strength as per the registering authority i.e. The District Medical & Health Officer (DM&HO) (vide lr dt 14.10.2016) - there are 541 Nos of Private Hospitals with a Bed strength of 17,744 Nos (excluding Government Hospitals i.e. HCFs covered under APVVP Area Hospitals, Director of Public Health and Family Welfare and Department of AYUSH).

The existing Common Bio Medical Treatment Facility (CBMWTF) in Guntur District is covering 700 Nos of Health Care Facilities (HCFs) with 13,683 bed strength (as per the BMW annual report 2016 submitted to CPCB). There are about 4061 numbers of beds uncovered by the exiting CBMWTF. There are number of Veterinary Hospitals, Dispensaries, Dental Hospitals, Ayurvedic and Homeopathic Hospitals which need to be covered under BMW Rules, 2016.

After careful examination on the bed strength as per the registering authority i.e. The District Medical & Health Officer (DM&HO) and the reports dt.13.02.2017 and 17.04.2018 submitted by the JCEE: ZO-Kurnool, EE:RO-Guntur respectively, the Board is hereby issues In-Principle Permission for the establishment of second Bio Medical Treatment Facility at Guntur District. Further, the proponent shall obtain all the necessary Clearances including Environmental Clearance (EC) from MoEF&CC, GoI / SEIAA, AP under the relevant Environmental Laws in force.

Sd/-
Member Secretary

To
M/s. Y.J. Multi Clave,
Sri.T.Hari Krishna, Manager
H.No. 1 - 12 - 52, R&B Road,
Ponnur, Guntur District - 522 124.
harikprn@gmail.com.

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(40)

(39)

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Copy to:

The JCEE, ZO: Vijayawada for information and necessary action.

The EE, RO: Guntur for information and necessary action.

//T.C.F.B.O//

K. V. S. Rao
24/5/18

Joint Chief Environmental Engineer
UH-IV

(50) (40)

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	<p>State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change, Government of India D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>
---	---

By Speed Post

Lr.No. SEIAA/AP/GNT/IND/05/2016/84- 1068

Dt:10.10.2018

To

✓ Sri T. Hari Krishna, Manager,
M/s. YJ. Multiclave Bio Medical Waste Treatment Facility,
H.No.1-12-52, R&B Road,
Ponnur, Guntur District - 522124,
Andhra Pradesh.

Sir,

Sub: SEAC - A.P. - SEAC - A.P. - M/s. YJ Multiclave, Bio Medical Waste Treatment Facility at Sy.No. 7/1 & 8/1, Tana Annavaram.(V), Nuzendla (M), Guntur District, Andhra Pradesh - Terms of Reference (TOR) - Issued - Reg.

Ref: 1. Your TOR Application received on 04.05.2016 (Proposal No. SIA/AP/MIS/11338/2016).
2. T.O.Letter dated. 13.07.2016 & 23.08.2018.
3. Your lr.dt. 28.05.2018.

In continuation of the above, it is to inform that your application was examined by the State Expert Appraisal Committee (SEAC) in its meeting held on 25.08.2018. *The project proponent and their consultant M/s. ENPRO Enviro Tech and Engineers Pvt. Ltd., have attended the meeting and presented their case.*

The Committee noted that M/s.Y.J. Multi Clave proposes to establish the Common Bio-medical Waste Treatment Facility (CBMWTF) of capacity - 7000 kg/day at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District, Andhra Pradesh. The project proponent submitted the In-Principle permission letter from the Andhra Pradesh Pollution Control Board only. (Lr.No.1/APPCB/HO/UH-IV/BMW/In-Principle/2018, dated 23.05.2018) and in this letter it was noted.

"the total number of Health Care Facilities (HCFs) and their bed strength as per the registering authority i.e., The District Medical & Health Officer (DM&HO), (vide letter . dt.14.10.2016) - there are 541 Nos. of Private Hospitals with a Bed

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P.T.O

strength of 17,744 Nos. (excluding Government Hospitals i.e., HCFs covered under APVVP Area Hospitals, Director of Public Health and Family Welfare and Department of AYUSH). The existing Common Bio-medical Waste Treatment Facility (CBMWTF) in Guntur District is covering 700 Nos. of Health Care Facilities (HCFs) with 13,683 bed strength (as per BMW annual report 2016 submitted to CPCB). There are about 4061 numbers of beds uncovered by the existing CBMWTF. There are number of Veterinary Hospitals, Dispensaries, Dental Hospitals, Ayurvedic and Homeopathic Hospitals which need to be covered under BMWM Rules, 2016."

The project proponent submitted the letter issued by Office of the District Medical & Health Officer, Guntur vide letter Re No. Spl/A1/DRA/2018, dated 04.06.2018. The Committee noted that the proposed project falls under Item 7(da) of the schedule of the EIA Notification 2006- Common Bio-medical Waste Treatment Facility (CBWTF).

The Committee recommended for issue of Standard Terms of Reference (TOR) with public hearing and with additional TOR: The project proponent shall comply with the Bio-medical Waste Management Rules, 2016 and its amendments and the Central Pollution Control Board Revised guidelines - 2nd December, 2016.. to this Common Bio-Medical Waste Treatment Facility (CBMWTF) of Capacity - 7000 kgs/day proposed at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District, Andhra Pradesh, without prejudice to the orders of any Hon'ble Courts.

The issue was placed before the SEIAA in its meeting held on 24.09.2018 and the Authority agreed with recommendation of the SEAC, A.P for issue of Standard Terms of Reference (TOR) with public hearing and with additional TOR.

In view of the above, you are requested to prepare EIA report based on the standard TOR & said additional TOR with Public hearing and submit to the SEAC, A.P. for appraisal. The Terms of the reference are valid for a period of three years.

Yours faithfully,
Sd/-
MEMBER SECRETARY,
SEIAA, A.P.

//T.C.F.B.O//

P. Murali Swamy Reddy
SENIOR ENVIRONMENTAL ENGINEER (EC)

[Handwritten mark]

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26400
multiclave@gmail.com

MULTICLAVE

BIO-MEDICAL WASTE TREATMENT FACILITY
Thana Annayaram Village, Nuzendla Mandala, Guntur District, Andhra Pradesh

Ref: W/PH/DRETEL/01

The Environmental Engineer (EE),
Andhra Pradesh Pollution Control Board,
Regional Office, Guntur, AP

Dear Sir,

SUB: Environmental Clearance documents for the proposed Common Bio-Medical Waste Treatment Facility by M. Multiclave Reg.

Ref: TOR Letter No. EA/3/AY/IGN/ND/05/2016 dated 10.10.2016

We herewith submit 18 copies of Environmental Impact Assessment report, English, executive summary and Telugu executive summary for proposed Common Bio-Medical Waste treatment facility at Sy. No. 7/1 and 8/1, Thana Annayaram Village, Nuzendla Mandala, Guntur District, Andhra Pradesh.

Kindly process the application at the earliest for the public hearing and acknowledge the receipt of the same.

Thanking you,

Yours Sincerely,
M. Multiclave

- 1. Environmental Impact Assessment Report (18 Copies)
- 2. Executive Summary in Telugu & English (20 Copies)
- 3. Self Copy of EIA report (20 CDs)



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Y.J.MULTICLAVE

BIO-MEDICAL WASTE MANAGEMENT

Ref.No.YJM/PH-DRFTE-EIA/01

27.02.2019

To

The Environmental Engineer (EE)
Andhra Pradesh Pollution Control Board
Regional Office, Guntur, AP

Dear Sir

Sub.: - Environment Clearance Documents for the
proposed Common Bio-Medical Waste Treatment
Facility by YJ Multiclave - Reg.

Ref.: - TOR Letter SEIAA / AP / GNT / IND/05/2016
Dated 10.10.2018

We herewith submit 18 copies of Environmental Impact
Assessment report, English executive summary and
Telugu executive summary for proposed Common Bio-
Medical Waste Treatment Facility at Sy.No.7/1 and 8/1,
Tana Annavaram Village, Nuzendla Mandal, Guntur
District, Andhra Pradesh.

Kindly process the application at the earliest for the
public hearing and acknowledge the receipt of the
same.

Thanking you

Yours sincerely

Sd/-

YJ MULTICLAVE



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE :: GUNTUR

D.No. 4-5-4/5C, 4/3- Navabharathi Nagar, Ring Road, Guntur - 522 006

V.R. Maheswara Rao, M.Tech.,
Environmental Engineer

e-mail: rogr-ee1@appcb.gov.in
Phone : 0863 - 2215537

Lr. No. G-2193/APP/RO-GNT/EPH/2019 - 909

Dt. 17.08.2019.

To
The Proprietor,
M/s. Y.J. Multiclave
D.No. 24.3-13, Near Ramamandram,
Telagapalem, Ponhuru
Guntur District - 522 124.

Sir,

Sub.: APPCB - Regional Office, Guntur - M/s. Y.J. Multiclave - Proposal for establishment of Common Bio Medical Waste Treatment Facility (CBMWTF) at Sy. No 7/1, 8/1, Tana Annavaram Village, Nuzendla Mandal, Guntur District with proposed investment of Rs.2.32 Crores - Environmental Public Hearing scheduled on 19.09.2019 at 11.00 AM near Project site, Tana Annavaram Village, Nuzendla Mandal, Guntur District -- Arrangements to conduct public hearing - Intimation - Reg.

- Ref.: 1. EIA Notification Dt: 14/09/2006 & amendments thereof.
2. Terms of reference (TOR) issued by the MoEF&CC (SEIAA, Andhra Pradesh) vide letter dated. 10.10.2018.
3. Note orders of the Collector & District Magistrate, Guntur on 09.08.2019
4. Mail Instructions received on 02.08.2019 & 16.08.2019 from Head Office, APPCB, VJA.

Adverting to the above, it is to inform that the competent Authority has consented to conduct Public hearing for the proposed establishment of new Common Bio Medical Waste Treatment and disposal facility (CBMWTF) in the name of M/s. Y.J. Multiclave at Sy. No 7/1, 8/1, Tana Annavaram Village, Nuzendla Mandal, Guntur District on 19.09.2019 at 11.00 AM, near Project site, Tana Annavaram Village, Nuzendla Mandal, Guntur District.

The date, time & venue for the Environmental Public Hearing for the above project was published in the "Andhra Jyothi (Telugu)" and "The Indian Express (English)" news dailies on 17.08.2019 for public information & invited suggestions, views, comments & objection on the above project within 30 days and also requested the public, NGOs, & bonafide residents to participate in the EPH scheduled on 19.09.2019 for the above project.

In view of the above, it is requested to make necessary arrangements to conduct public hearing on the above scheduled date, time & venue and other arrangements as per the procedure prescribed under the provisions of EIA Notification 2006 & amendments therein. It is requested to acknowledge the receipt of the above by return post.

Yours faithfully


ENVIRONMENTAL ENGINEER

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A.P. POLLUTION CONTROL BOARD
REGIONAL OFFICE, GUNTUR
 P.No. 4-5-150/23, Myabharani Nagar, Guntur District - 522008, Phone: 2218337

ENVIRONMENTAL PUBLIC HEARING NOTIFICATION

In accordance with the notification No. 9, 01/833, dt. 14.12.2008 and its subsequent Amendments thereof by Ministry of Environment, Forest & Climate Change, Government of India, we hereby notify Environmental Public Hearing for the proposed establishment of Common Bio Medical Waste Treatment Facility (CBM-WTF) in the name of M/s. Y.J. Multiplava, Sy.No. 7/1, 8/1, Tana Annaveram Village, Nuzendla Mandal, Guntur District. The proposed investment is Rs. 2.32 Crores. The details of the project are as follows:

49

1	Name with address of the Company	M/s. Y.J. Multiplava D.No. 24-3-13, Near Ramam Idrem, Telagapalem, Pennuru, Guntur District - 522124						
2	Location of the proposed project with Survey Numbers and site/s coordinates	M/s. Y.J. Multiplava Sy.No. 7/1, 8/1, Tana Annaveram Village, Nuzendla Mandal, Guntur District. Extent of land acquired 4-3.00 Acres. <table border="1"> <tr> <th colspan="2">Coordinates</th> </tr> <tr> <th>Latitude (N)</th> <th>Longitude (E)</th> </tr> <tr> <td>15° 59' 52.12"</td> <td>79° 41' 25.35"</td> </tr> </table>	Coordinates		Latitude (N)	Longitude (E)	15° 59' 52.12"	79° 41' 25.35"
Coordinates								
Latitude (N)	Longitude (E)							
15° 59' 52.12"	79° 41' 25.35"							
3	Name of authorized person to be contacted with address and Phone numbers	Sri Y.S. Murthy, Proprietor M/s. Y.J. Multiplava D.No. 24-3-13, Near Ramam Idrem, Telagapalem, Pennuru, Guntur District - 522124 Mobile: 8177224400 E-Mail ID : yjmultiplava@gmail.com						
4	Total estimated Capital Cost for the proposed establishment	Rs. 2.32 Crores						
5	Line of Activity and capacity	Proposal for establishment of new Common Bio-Medical Waste Treatment Facility (CBM-WTF) for treatment of bio-medical waste generated from the various health care facilities such as Hospitals, Clinics, Dispensaries, Medical Institutions, Ayushman Hospitals, Health Camps, Blood Banks, Ayush Hospitals etc. in Guntur District.						
6	Date, Time & Venue of Public Hearing	Date : 19-09-2019 Time : 11:00 AM Venue : Near project site, Sy.No. 7/1, 8/1, Tana Annaveram Village, Nuzendla Mandal, Guntur District						

7. Places of availability of EIA and Executive summary of the proposed project

1. O/o. The Collector & District, Environment, Forest & Technology Department, Govt. of Andhra Pradesh, Secretariat, Velagapudi, Guntur District.
2. O/o. The Member Secretary, A.P. Pollution Control Board, D.No. 33-25-14, D/R, Near Sundee Hospital, Pushpa Holi Centre, Chalama Street, Kasimbalpet, Vijayawada-522 010.
3. The Regional Office (South Zone), Ministry of Forests, Environment & Climate Change, GOI, Southern Region, 1st & 2nd Floor, HEF, Environmental Garden Road, Nungambakkam, Chennai - 600034.
4. O/o. The Joint Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Kanika Durga Officer's Colony, Gurunagar, Vijayawada.
5. O/o. Environmental Engineer, A.P. Pollution Control Board, Regional Office, 4th Lane, Navabharani Nagar, Ring Road, Guntur.
6. District Medical & Health Office, Guntur.
7. O/o. Chief Executive Officer, Zilla Parishad Office, Guntur.
8. O/o. General Manager, District Industries Centre, Guntur.
9. The Divisional Forest Officer (Tamil Nadu), Guntur.
10. The Revenue Divisional Officer, Narsimhpet, Guntur District.
11. O/o. The Tahsilkar, Nuzendla Mandal, Guntur District.
12. O/o. The Panchayat Secretary, Tana Annaveram (N), Nuzendla (N), Guntur District.
13. O/o. The Panchayat Secretary, Inavolu (N), Nuzendla (N), Guntur District.
14. O/o. The Panchayat Secretary, Patancheru (N), Nuzendla (N), Guntur District.
15. O/o. The Panchayat Secretary, Chikatipalem (N), Nuzendla (N), Guntur District.
16. O/o. The Panchayat Secretary, Chikatipalem (N), Nuzendla (N), Guntur District.
17. O/o. The Panchayat Secretary, Rajivoddyalam (N), Nuzendla (N), Guntur District.

Suggestions, views, comments and objections of the public, if any, are invited within 30 days from the date of publication of notification from all persons including bonafide residents, environmental groups, etc. located at project site/sites likely to be affected by the proposed project. All the above persons are requested to send written suggestions/objections/opinions/ views to the under signed officer of A.P. Pollution Control Board and may also participate in the Public hearing on the date, time and venue specified above.

Place : Guntur
 Date : 16-08-2019
 Sd/- ENVIRONMENTAL ENGINEER
 A.P. POLLUTION CONTROL BOARD
 Regional Office, Guntur.

T A B T S O C P I D I

57 (47)

KALYANI COMMUNICATIONS PVT. LTD.
 83
 P. No. 24, 3113, Nandam Ramana Aalam,
 Tulajapuram, Ponnuru, Guntur District,
 Andhra Pradesh
 PIN - 522240

Branch: GUNTUR/11/2019 Invoice/Bill No. GGT/011/11260727 Date: 17/08/2019

Sl. No.	Date of Insertion	Publication	Edition	Position	Size Cms X Col	Rate Col / Cm	Extra %	Amount Rs.
	17/08/2019	THE NEW INDIAN EXPRESS	VIJAYAWADA EDITION	INNER	28.0x12.0	340		1,06,080.00
	17/08/2019	ANDHRA JYOTHI	GUNTUR DIST	INNER D&W	28.0x12.0	370		1,15,440.00
Gross Amount								2,21,520.00
Discount :								0.00
CGST 2.5%								5,538.00
SGST 2.5%								5,538.00
Total								2,32,596.00

GSTIN/UNIT/ID: 57KAFC3386F1ZD PAN NO: AAFCG3386F
 Prepared by: M. MASTANYALI
 Checked by:

Amount in Words: Two Lakhs, Thirty Two Thousand Five Hundred And Ninety Six Only

Client's Signature: *K. Vijaya Kumar*
 for KALYANI COMMUNICATIONS PVT. LTD.

Note: * All Payments should be made by Crossed Cheques / Drafts. (Subject to realisation) drawn in favour of Kalyani Communications Pvt. Ltd. * All bills are payable immediately. If payment is delayed for more than 15 days, 18% interest will be charged. * This bill is subject to the jurisdiction of the courts in Guntur only.

Page 1 of 1

MOBILE: 9849107888 • GNG: 08582-231538 • NLR: 0861-2347057 • RJY: 0883-2424083 • KKD: 0881-2260117
 VSP: 0881-2760311 • CHM: 08742-255744 • VJA: 0866-2493869 • ELR: 08612-220035

(85) (48)

IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
(Special Original Jurisdiction)

WEDNESDAY, THE EIGHTEENTH DAY OF AUGUST
TWO THOUSAND AND TWENTY ONE



PRESENT

THE HON'BLE SRI JUSTICE JOYMALYA BAGCHI
AND
THE HON'BLE SRI JUSTICE K. SURESH REDDY

WRIT PETITION NO: 11945 OF 2019

Between:

M/s.A.P. Environ Technologies, Represented by Mr. T. Anil Kumar S/o Sri Somaiah,
aged 38 years, R/o. D. No. 12-222, Adarsh Nagar Opp. IDPL Colony, Quthbullapur
Medchal District, Telangana. Having its office at Sy. No. 674-2 Remidicherla Village,
Bollapalli Mandal Guntur District.

...PETITIONER

AND

1. Union of India, Rep. by Its Secretary, Ministry of Environment, Forest, and Climate change, Indira Paryavaran Bhavan, Jor Bagh, Lodhi Colony, New Delhi 110001.
2. The Andhra Pradesh Pollution Control Board, Rep. by its Member Secretary Door No. 33-26-14 D/2, Near Sun Rise Hospital, Pushpa Hotel Centre, Chelamvari Street, kasturibaipet, Vijayawada. - 520 008 Andhra Pradesh State.
3. The Joint Chief Environmental Engineer, Andhra Pradesh Pollution Control Board, Zonal Office, Door No. 33-26-14 D/2, Near Sun Rise Hospital, Pushpa Hotel Centre, Chelamvari Street, Kasturibaipet, Vijayawada -.520 008 Andhra Pradesh State.
4. The Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office, 4-5-4/5C.4/3, Navabharath Nagar, Ring Road Guntur - 522 006.
5. State Environment Impact Assessment Authority, Rep. by its convener, Door No. 33-26-14 D/2, Near Sun Rise Hospital, Pushpa Hotel Centre, Chelamvari Street, Kasturibaipet, Vijayawada - 520 008 Andhra Pradesh State.
6. M/s.Y. J. Multi Clave, Rep. by its Manager, D. No. 7/1, 8/1, Tana Annaram, Tellabadu Village, Nuzendla Mandal, Guntur District Having its office at H. No. 1-12-52, R&B Road. Ponnur, Guntur District 522121.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in the nature of WRIT OF MANDAMUS declaring the impugned action of the 5th respondent in proposing to consider the application for grant of Environmental Clearance of the 6th respondent herein in furtherance to the In Principle Permission granted by the 2nd respondent in favour of the 6th respondent herein vide its Lr.No.1/APPCB/ HO/UH-IV/BMW/On-Principle / 2018 dated 23.05.2018 treating the same as second facility in Guntur District is perverse, without application of mind, high handed, capricious, arbitrary, illegal, the fundamental rights guaranteed to the petitioner herein under Articles 14, 19(1)(g) of the Constitution of India apart from being in violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Rules made there under, the Air (Prevention and Control of Pollution) Act, 1981 and the Rules made there under and the Environment(Protection) Act, 1986, the EIA,2016, the Bio Medical Waste Management and Handling Rules and also the CPCB Guidelines issued there under apart from being in violation of the principles of natural justice and fair play and consequently direct the Respondents herein not to grant, the EC and proceed with the grant of CFE and CFO for the proposed project of the 6th

802 (49)

respondent herein without completion of the process relating to the application of the petitioner herein.

IA NO: 1 OF 2019

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to direct the 5th Respondent consider the representation of the petitioner herein dated 08.08.2019 by way of objections for consideration of the application of the 6th respondent herein for grant of Environmental Clearance for issuance of Consent for Establishment new facility thereby implementing the Revised Guidelines for the Common Bio Medical Waste Treatment and Disposal Facilities as approved by the Central Pollution Control Board, 2016 pending disposal of the above writ petition.

IA NO: 2 OF 2019

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents not to consider any other applications for conduct of public hearing in Guntur District including the 6th respondent till the application of the petitioner herein for grant of Environmental Clearance is granted for which a public hearing is proposed to be conducted on 1.09.2019 at 11.30 AM or on any subsequent dates as the same if conducted would be without appreciating the adequacy of the proposed facility of the petitioner herein as is mandated under the Revised Guidelines for the Common Bio Medical Waste Treatment and Disposal Facilities as approved by the Central Pollution Control Board, 2016 in its letter and spirit and the decisions of this Honourable Court pending disposal of the above writ petition.

IA NO: 3 OF 2019

Between:

M/s. Y. J. Multi Clave, Rep. by its Manager, D. No. 7/1, 8/1, Tana Annavaram, Tellabadu Village, Nuzendla Mandal, Guntur District Having its office at H. No. 1-12-52, R&B Road, Ponnur, Guntur District 522121.

AND ...PETITIONER/RESPONDENT No.6

1. M/s.A.P. Environ Technologies, Represented by Mr. T. Anil Kumar S/o Sri Somaiah, aged 38 years, R/o. D. No. 12-222, Adarsh Nagar Opp. IDPL Colony, Quthbullapur Medchal District, Telangana. Having its office at Sy. No. 674-2 Remidicherla Village, Bollapalli Mandal Guntur District.
2. Union of India, Rep. by its Secretary, Ministry of Environment, Forest, and Climate change, Indira Paryavaran Bhavan, Jor Bagh, Lodhi Colony, New Delhi 110001.
3. The Andhra Pradesh Pollution Control Board, Rep. by its Member Secretary Door No. 33-26-14 D/2, Near Sun Rise Hospital, Pushpa Hotel Centre, Chelamvari Street, kasturibalpet, Vijayawada. - 520 008 Andhra Pradesh State.
4. The Joint Chief Environmental Engineer, Andhra Pradesh Pollution Control Board, Zonal Office, Door No. 33-26-14 D/2, Near Sun Rise Hospital, Pushpa Hotel Centre, Chelamvari Street, Kasturibalpet, Vijayawada -520 008 Andhra Pradesh State.
5. The Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office, 4-5-4/6C,4/3, Navabharath Nagar, Ring Road Guntur - 522 006.
6. State Environment Impact Assessment Authority, Rep. by its convener, Door No. 33-26-14 D/2, Near Sun Rise Hospital, Pushpa Hotel Centre, Chelamvari Street, Kasturibalpet, Vijayawada - 520 008 Andhra Pradesh State.

...RESPONDENT/PETITIONER

...RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the

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interim order dated 27.08.2019 passed in I.A No.s 1 and 2 of 2019 in W.P No. 11945 of 2019 in the Interest of Justice.

IA NO: 4 OF 2019

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to receive the Documents more fully shown in the petition in the Interest of Justice.

IA NO: 5 OF 2019

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the official Respondent Nos. 2 to 6 herein to release the proceedings / minutes of the Public Hearing conducted on 19.09.2019 kept in sealed cover for grant of Environmental Clearance.

Counsel for the Petitioner : SRI P. VENKAI AH NAIDU

Counsel for the Respondent No.1 : SRI N. HARINATH, Asst Solicitor General

**Counsel for the Respondent Nos.2 to 5 : SRI V. SURENDRA REDDY,
SC FOR APPCB**

Counsel for the Respondent No.6 : SRI V.B. SUBRAHMANYAM

The Court made the following: ORDER

(87) → (50) (51)

THE HON'BLE SRI JUSTICE JOYMALYA BAGCHI

AND

THE HON'BLE SRI JUSTICE K.SURESH REDDY

WRIT PETITION No.11945 of 2019
(Taken up through video conferencing)

ORDER: (Per Hon'ble Sri Justice Joymalya Bagchi)

Copy of Minutes of the Public Hearing dated 19.09.2019 is placed on record. It appears from the Minutes of the Public Hearing, no objection to the proposed site was raised by the representatives of the local community except for requesting the development of green belt and support to social development in the nearby villages. The representative of the petitioner-Industry undertook to comply with the various requirements under the Environmental Laws and specifically gave assurance in the Public Hearing as follows:

- a) *As per the Bio Medical Waste Management Rules, 2016, Bio Medical Waste shall be treated within 48 hours and they will comply the norms without causing Air and Water pollution to the nearby Agricultural fields and human habitation.*
- b) *The proposed project is a Bio Medical Waste treatment facility and abide by all the Rules stipulated. The proposed project will not burn plastic. The plastic waste will be sterilized and treated plastic waste will be disposed to authorized plastic recyclers.*
- c) *The proposed project will provide incinerator with primary chamber and secondary chamber for incineration of Bio Medical Waste. Primary chamber will maintain at a temperature of more than 850°C and secondary chamber is maintained at a temperature of more than 1050°C. The incineration ash will be disposed to M/s Ramky Pharma, TSDF for scientific disposal.*
- d) *The proposed project will provide Effluent Treatment Plant to treat the waste water generated from the treatment of Bio Medical Waste. The treated waste water will be recycled.*
- e) *The project proponent will provide alternative arrangement for movement of Bio Medical Waste carrying vehicles without entering into the village roads.*

- (88) (52)
- f) The incineration ash will be disposed to M/s Ramky Pharma city through closed vehicles which are provided with GPS tracking system.
 - g) The proposed project will provide Online Continuous Emission Monitoring System in compliance with the Central Pollution Control Board norms.
 - h) The proposed project will give employment to the local people and shall comply CSR norms."

Under such circumstances, Writ Petition is disposed of directing that the Minutes of the Public Hearing be placed before the 5th respondent-State Environment Impact Assessment Authority which shall pass appropriate order relating to grant of consent in favour of the 6th respondent-Industry in accordance with law. We keep all issues open to be decided by the 5th respondent strictly in accordance with law, keeping in mind the necessary parameters relating to Environmental Policy and other allied issues. Needless to mention, the 5th respondent shall take decision in the matter at the earliest.

With these observations, the Writ petition is disposed of. There shall be no order as to costs.

As a sequel, Miscellaneous Petitions, if any, pending in the Writ Petition shall stand closed.

SD/-SHAIK MOHD RAFI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

- To,
1. The Secretary, Union of India, Ministry of Environment, Forest, and Climate change, Indira Paryavaran Bhavan, Jor Bagh, Lodhi Colony, New Delhi 110001.
 2. The Member Secretary, Andhra Pradesh Pollution Control Board, Door No. 33-26-14 D/2, Near Sun Rise Hospital, Pushpa Hotel Centre, Chelamvari Street, kasturibaipet, Vijayawada. - 520 008 Andhra Pradesh State.
 3. The Joint Chief Environmental Engineer, Andhra Pradesh Pollution Control Board, Zonal Office, Door No. 33-26-14 D/2, Near Sun Rise Hospital, Pushpa Hotel Centre, Chelamvari Street, Kasturibaipet, Vijayawada -.520 008 Andhra Pradesh State.
 4. The Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office, 4-5-4/5C,4/3, Navabharath Nagar, Ring Road Guntur - 522 006.
 5. The Convener, State Environment Impact Assessment Authority, Door No. 33-26-14 D/2, Near Sun Rise Hospital, Pushpa Hotel Centre, Chelamvari Street, Kasturibaipet, Vijayawada - 520 008 Andhra Pradesh State.
 6. The Manager, M/s. Y. J. Multl Clave, D. No. 7/1, 8/1, Tana Annavaram, Tellabadu Village, Nuzendla Mandal, Guntur District Having its office at H. No. 1-12-52, R&B Road. Ponnur, Guntur District 522121.
 7. One CC to Sri P. Venkalah Naidu, Advocate [OPUC]
 8. One CC to Sri N. Harinath, Asst Solicitor General [OPUC]
 9. One CC to Sri V. Surendra Reddy, SC for APPCB [OPUC]
 10. One CC to Sri V.B. Subrahmanyam [OPUC]
 11. Two C.D. Copies.

Cnr
ssb

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HIGH COURT

DATED:18/08/2021



ORDER

WP.No.11945 of 2019

DISPOSING OF THE W.P.
WITHOUT COSTS

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3/9/21
JS

(66) (142) (53)
- 12 - 81

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 110 of 2018

M/s. Rainbow Industries Vs. State of Andhra Pradesh & Ors.

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE DR. JUSTICE JAWAD RAHIM, JUDICIAL MEMBER
HON'BLE MR. JUSTICE RAJHUVENDRA S. RATHORE, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER**

Present: Applicant /Appellant Mr. P. Venkatesh Naidu, Adv.

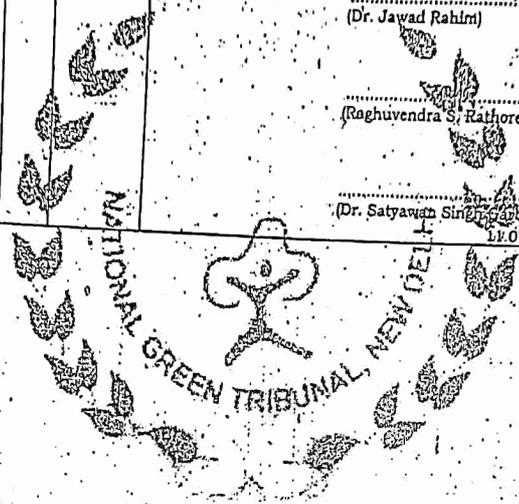
Date and Remarks	Orders of the Tribunal
<p>Item No. 05</p> <p>July 11, 2018</p>	<p>This Appeal has been preferred against the order of the Andhra Pradesh Pollution Control Board, Vijayawada, restricting the operations of the appellant to Vizianagaram and Srikakulam districts. The appellant wanted permission to include, Visakhapatnam.</p> <p>The Appellant had earlier proposed to set up a Bio-Medical Waste Treatment Facility for which consent was granted by Andhra Pradesh Pollution Control Board. The said consent for operation was granted for Vizianagaram and Srikakulam districts with certain conditions.</p> <p>The case of the Appellant is that as per the Central Pollution Control Board's revised guideline for Common Bio-medical Waste Treatment Facilities (CBWTF) if 10,000 beds are not available within a radial distance of 75 Kms. existing CBWTF in the locality may be allowed to cater the healthcare units situated upto 150 Kms radius.</p> <p>The proponent of M/s. Rainbow Industries vide letter dated 28th November, 2017 requested to include Visakhapatnam District in CFO Order for additional bed strength along with existing Vizianagaram and</p>

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<p>Item No. .05 July 11, 2018</p>	<p>Srikakulam District.</p> <p>The appellant approached this Tribunal by filing Appeal No. 279 of 2017 before the Southern Zonal Bench, Chennai. The Southern Zonal Bench, NGT passed an order on 02nd January, 2018 directing the respondent the Andhra Pradesh Pollution Control Board that the representation dated 28th November, 2017 of the petitioner i.e. M/s. Rainbow Industries with regards to issuance of CFO for Visakhapatnam District along with Vizianagaram and Srikakulam District may be disposed as per law.</p> <p>The EE RO, Vizianagaram vide letter dated 30th December, 2017 submitted the status report of HCFs covered by M/s. Rainbow Industries (CBMWTF) in Vizianagaram and Srikakulam Districts. The report clearly mentioned that there are 456 no. of HCFs not tied up with the CBMWTF i.e. M/s. Rainbow Industries. The issue was discussed in the 15th Bio-Medical Waste Technical Committee meeting held on 22nd May, 2018. The Committee recommended that M/s. Rainbow Industries should cover all the Clinics, CPs & Veterinary Hospitals/Veterinary Institutions, Animal Houses/Pathological Laboratories, R&D Institutions and other Clinical Establishments and report of the EE RO, Vizianagaram. The Appellant restricted to Srikakulam District and Vizianagaram, District. They do not have 10,000 beds.</p> <p>Therefore, we are of the view that guidelines relied upon do not guarantee that a plant set up for bio-medical waste treatment will always cover 10,000 beds. No such guarantee was given at the initial stage when the plant</p>
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Item No. 05 July 11, 2018 ..	was set up by the Appellant. Accordingly we do not find any ground of Interfero in it. The Appeal No. 110 of 2018 is dismissed. CP (Adarsh Kumar Goel) JM (Dr. Jawad Rahimi) JM (Raghuvendra S. Rathore) EM (Dr. Satyawati Singh Arbyal) 11.07.2018
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69, 44/57

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Application No.118 of 2017 (SZ)

In the matter of

Kommana Lakshmi Bala Ganeswara Rao
Jagannakulapalem
East Godavari Dist
Andhra Pradesh



.. Applicants

1. The State of Andhra Pradesh
Rep. by its Chief Secretary
Secretary, Amaravathi
Andhra Pradesh
2. The Andhra Pradesh State Pollution Control Board
Rep. by its Member Secretary
Sanathnagar, Hyderabad
3. The Joint Chief Environmental Engineer
Andhra Pradesh State Pollution Control Board
Zonal Office, Hyderabad
4. The Environmental Engineer
Andhra Pradesh State Pollution Control Board
Regional Office, Rakinada, East Godavari Dist
5. Ms. Godavari Bio-Management
Rep by its Managing Partner
Y. Papa Rao, Reddada, Pedapudi
East Godavari Dist, Andhra Pradesh

.. Respondents

Counsel appearing for the applicant

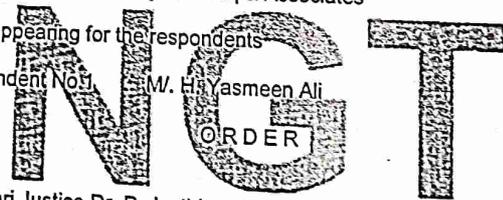
Ms. P. Venkaiah Naidu, Syed Sadiq & Associates

Counsel appearing for the respondents

For respondent No.1 M. H. Yasmeen Ali

Present

Hon'ble Shri Justice Dr. P. Jyothimani, Judicial Member
Hon'ble Shri P.S.Rao, Expert Member



5th July, 2017

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Whether judgment is allowed to be published on the Internet .. Yes/No

Whether judgment is to be published in the All India NGT Reporter .. Yes/No

We have heard the learned counsel appearing for the applicant as well as the respondents.

The application seeks for a direction against the Andhra Pradesh Pollution Control Board not to allow the applications for establishment and operation of Bio Medical Waste Treatment Facilities in the State of Andhra Pradesh to collect, transport, treat and safe disposal of Bio Medical Waste generated from the hospitals/HECs situated in the Districts of Andhra Pradesh without considering the full capacity of the existing Common Bio Medical Waste Treatment Facilities in operation and its potential enhancement of the production and the need for establishment of fresh Common Bio Medical Waste Treatment Facilities in the State of Andhra Pradesh.

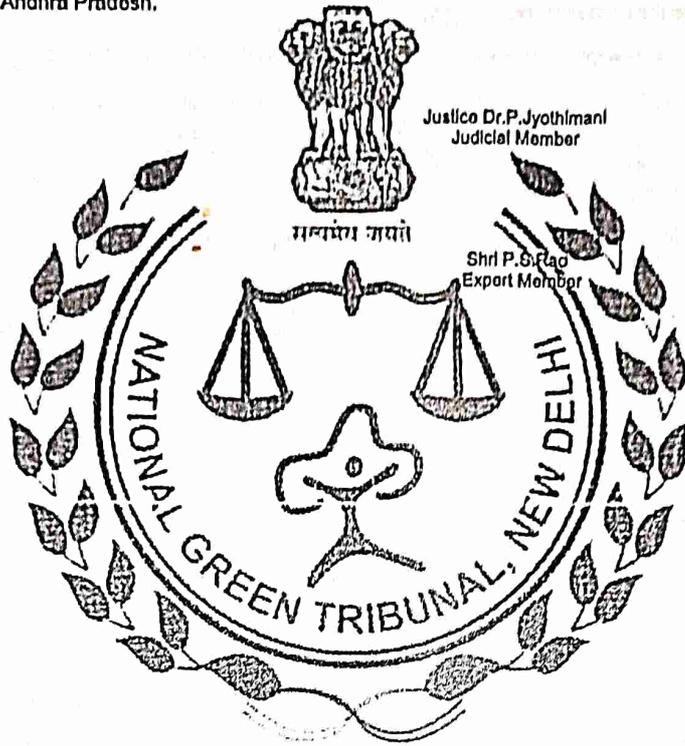
2. It is admitted that the State of Andhra Pradesh has already framed the guidelines for the purpose of granting the Bio Medical Waste treatment Facilities. Needless to state that considering the same, the State Pollution Control Board can always have its own guidelines.

3. In such view of the matter, It is always open to the State Pollution Control Board to implement the various guidelines framed by them for the purpose of granting facility for the Bio Medical Waste Treatment. In cases where illegality has been committed for the purpose of not granting such facility, without following the guidelines, it is always open to the Pollution Control Board to approach this Tribunal challenging the same.

4. In view of the same, we dispose of the application with a direction to the Board to strictly follow its own guidelines and the guidelines framed by

(71) (1/17) (59)

the Central Pollution Control Board in accordance with the Bio Medical Waste Management Rules, 2010 in respect of the installation and operation of the Common Bio Medical Waste Treatment Facilities in the State of Andhra Pradesh.



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168th SEAC, A.P.

24.10.2021

28 to 65



MINUTES OF THE 168th MEETING OF
THE STATE LEVEL EXPERT APPRAISAL COMMITTEE (SEAC),
HELD ON 24.10.2021 AT
VIJAYAWADA, ANDHRA PRADESH

Present:

(37) (61)

The following members were present. (Through Video Conference)

1.	Dr. G. V. R. Srinivasa Rao, Professor, Civil Engineering Department, Andhra University, Visakhapatnam.	Chairman
2.	Dr. Dinesh Hanitar Reddy, Registrar (I/C), Professor of Chemical Engineering, NIT, Tadepalligudem, West Godavari.	Member
3.	Prof. G. Gnana Mani, Retd., Professor of Zoology, Andhra University, Visakhapatnam	Member
4.	Prof. U. Shamesh. Chairman, BOS Dept. of Zoology, Andhra University, Visakhapatnam	Member
5.	Dr. Kiranmai, Assistant Professor, Dept. of Bio-Technology, Vikrama Simhapuri University, Nellore District	Member
6.	Prof. C. Sasidhar, Professor, Civil Engineering Dept., UNTU, Anantapur	Member
7.	Prof. N. Siva Prasad Reddy, Director (Academics), Brindavan Institute of Technology & Science, Kurudol	Member
8.	Prof. D. Bharathi, Professor Dept. of Bio-Sciences & Sericulture, Sri Padmavathi Mahila Vidyapeetham, Tirupati	Member
9.	Sri Katamneni Venkata Ramana, Head of Mining Dept. Government Polytechnic, Narsipatnam	Member
10.	Dr. M. Sumandana Reddy, Associate Professor, RGM College of Engineering & Technology (Autonomous), Nandyal.	Member
11.	Sri Matli. Chandra Sekhar Professor, Head of Department of Civil Engineering, NIT, Warangal	Member
12.	Dr. G. Madhavi, Associate Professor Department of Chemistry, Sri Venkateswara University, Tirupati	Member
13.	Prof. K. Thyaga Raju, Professor of Bio-Chemistry, S. V. University, Tirupati	Member
14.	Dr. Gummiella Prasanthi, Professor, Vijaya Institute of Pharmaceutical Sciences, Vijayawada.	Member
15.	Sri. B. Siva Prasad, Chief Environmental Engineer, Andhra Pradesh Pollution Control Board, Vijayawada.	Member Secretary.

[Handwritten signature]

<p>Agenda Item No: 168.28</p>	<p>M/s. Shuddh Enviro Logics Proposed Common Bio-medical Waste Treatment Facility at Plot No. 6, 9, 17 & 18, Industrial Park, Nadikudi, Phase-II, situated in Sy.No. 127/15 & 127/20, Nadikudi Village - 522414, Dachopalli Mandal, Guntur District, Andhra Pradesh [SIA/AP/MIS/62356/2021]</p>
	<p>Category I.B1</p> <p>This project proposal was earlier examined in the SEACA.P., meeting held on 26th-28th May, 2021 and minutes of the meeting is as follows:</p> <p>The proposed project is for establishment of Common Bio-medical Treatment Facility with a treatment capacity of 7 TPD.</p> <p>The Committee noted that the proposed project falls under Item 7(d) of the schedule of the EIA Notification 2006- common biomedical waste treatment facility.</p> <p>The Committee noted that the project proponent has not submitted the Technical Feasibility Report for the proposed Common Bio-medical Treatment Facility in Guntur District.</p> <p>The Committee after examining the project proposals, presentations, MoEF&CC Notifications & OMs and Common Bio-Medical Waste Treatment Facilities (CBMWTF) guidelines and detailed deliberations, recommended to Def. this project proposal. The project proponent shall submit the Technical Feasibility Report for the proposed Common Bio-medical Treatment Facility at the proposed site as per MoEF&CC Notification G.S.R.343(E), dated 28.03.2016 (New Bio-Medical Waste Management Rules, 2016).</p> <p>M/s. Shuddh Enviro Logics vide letter dated 23.08.2021 furnished the information on Technical Feasibility Report.</p> <p>The issue was discussed in the SEAC meeting held on 26th-28th May, 2021. During the meeting, the Committee noted that earlier SEIAA.A.P., issued Terms of Reference (TOR) with public hearing to M/s. Y.J.Multiclave vide Lr.No.SEIAA/AP/GNT/ND/05/2016/84-1068, Dated 10.10.2018 for the proposed Common Bio-medical Treatment Facility at Sy.No. 7/1 & 8/L Tana Annavaram (V), Nuzendla (M), Guntur District.</p> <p>M/s. Y.J.Multiclave vide letter dated 06.07.2021 addressed to the SEIAA.A.P., being a party to the Writ Petition No.11945 of 2019, to reject the application of the project proponent namely M/s. Sudha Enviro Logics for grant of Environmental Clearance for securing CFE and QFO from the Board and stated that</p> <ol style="list-style-type: none"> i. The In Principle Permission was given to M/s. Y.J.Multiclave on 23.05.2018 by APFCB as directed SEIAA which is prerequisite for applying for EC. ii. The APFCB vide its Order No. 1/APFCB/VJA/GTR/HO/CBMWTF/2018-634, dated 17.07.2018 while rejecting the B.MW-CFE application of M/s. Ravi Enviro Care, Sy.No.394-1, 394-2, Pedanandipadu (V&M), Guntur District observed their application is a earlier one and in principle permission was accorded for establishment of 2nd CBMWTF in Guntur District. iii. TOR was given to M/s. Y.J.Multiclave on 10.10.2018 by SEIAA. iv. The Writ Petition No.11945 of 2019 filed by M/s. A.P.Enviro Technologies Pvt. Ltd., against M/s. Y.J.Multiclave in the Honble High Court with regard to establishment of 2nd CBMWTF in Guntur District. <p>v. Public Hearing was conducted on 19.09.2019 and application</p>

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MINUTES of 168th MEETING OF STATE LEVEL EXPERT APPRAISAL COMMITTEE (SEAC), A.P., HELD ON 22.10.2021, 23.10.2021 & 24.10.2021 AT VIJAYAWADA, A.P.

I.A.No.5 of 2019 was filed to release proceedings kept in sealed cover. The same is pending for consideration.

The Standing Council of SEIAA, A.P., vide Lr dated 18.08.2021 informed that the W.P.No.11945 of 2019 filed by A.P. Environ Technologies against Y.J. Multiclave regarding Biomedical Waste Treatment Facility in Guntur District was under stay of public hearing. All these days. Today to 18.08.2021, the Hon'ble High Court pleased to disposed of the matter directing the State Environmental Impact Assessment Authority (SEIAA) to consider the minutes of Public Hearing with the true spirit of the said minutes and also under the scheme of environmental laws in the case of Y.J. Multiclave in accordance with law.

The Committee after examining the project proposals, representations and detailed deliberations, recommended that M/s. Shuddh Enviro Logics shall submit (i) The availability of No. of beds and their MOU with the HCFs and details of location of this proposed project with respect to the other sites of CBMWTFs. Also to address a letter to the District Medical & Health Officer, Guntur with regard to No. of HCFs and their tie-up the existing CBMWTF in the Guntur District.

Accordingly, letters addressed to the M/s. Shuddh Enviro Logics and DM&HO, Guntur on 08.10.2021. Subsequently, M/s. Shuddh Enviro Logics submitted the availability of No. of beds as per the DM&HO, Guntur and their MOU with HCFs and details of location of the proposed project with respect to the other sites of the CBMWTFs, vide letters dated 21.10.2021 and 24.10.2021.

As per the DM&HO, Guntur letter dated 23.02.2021, the total no. of beds available is 27,690 of Govt. and Private HCFs. As per CPCB, New Delhi guidelines, one CBMWTF can be allowed upto 10,000 beds; One CBMWTF is already in operation in Guntur District and the SEAC recommended for EC for one more CBMWTF i.e. Y.J. Multiclave in this meeting. The SEAC committee observed that after allowing 2nd CBMWTF in Guntur District, still there is availability of 7,690 beds (27,690-20,000) in Guntur District.

M/s. Shuddh Enviro Logics further requested for exemption of public hearing. The proposed site is located in notified industrial estate i.e., Nadikudi Industrial Park which notified on 09.03.1998 and hence requested for exemption of public hearing.

The committee noted that the PP proposed CBMWTF in the Nadikudi, Industrial Park and the exemption of public hearing is covered as per the MoEF&CC Office Memorandum dated 16th May, 2014 under the provisions of EIA Notification, 2006.

The Committee after detail discussions and based on details available, recommended for issue of Standard Terms of Reference (TOR) with exemption of public hearing and with additional TOR: The PP shall take measures for protection of nearby surface water. The project proponent shall comply with the Bio-medical Waste Management Rules, 2016 and its amendments and the Central Pollution Control Board Revised guidelines - 21st December, 2016, to this Common Bio-Medical Waste Treatment Facility (CBMWTF) of Capacity - 7000 kgs/day proposed at Plot No. 6, 9, 17 & 18, Industrial Park, Nadikudi, Phase-II, situated in Sy.No. 127/15 & 127/26, Nadikudi Village - 522414, Dachehalli Mandal, Guntur District, Andhra Pradesh, without prejudice to the orders of any Hon'ble Courts.

Agenda Item No: 168-29	L392 Ha Colour Granite and Road Metal Mine of. M/s. Bethen Granites, Mg.p. Sri K. Balaji, Sy.No.221/P of Ananthavaram Village, Thullur Mandal, Guntur District, Andhra Pradesh
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, AT
CHENNAI

APPEAL No. 79 of 2021

Between:

M/s.Safe Environ Private Limited Rep. By Sri.V.Venkateswara Rao
.... Appellant

And

The Union of India, Rep by its Secretary MoEF & others
.... Respondents

I/We the undersigned /-
Respondent No.6/Y.J.Multiclave in the above Application do hereby appoint
and retain

V.B.SUBRAHMANYAM

Advocates of the High Court, to appear for ME/US in the above Appeal /
Petition and to conduct and prosecute or defend the same and all
proceedings that may be taken in respect of any application connected with
the same or any decree or order passed therein, including all applications for
return of documents or the receipt of any moneys that may be payable to
me/us in the said Appeal/Petition and also to appear in all applications under
Clause XV of the Letters Patent and in all applications for review and for
leave to the Supreme Court of India and in all applications for review of
Judgment.



I certify that the contents of this Vakalath were read out and explained
in Telugu / English in my presence to the executants who appeared perfectly
to understand the same and made his/her/their signatures or marks in my
presence,

Executed before me on this the 19th day of February, 2022


Advocate, Hyderabad
(E. Manthana Rao)

S.R.No.

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL, SOUTHER ZONE,
AT CHENNAI

APPEAL NO. 79 OF 2021



VAKALATH

ACCEPTED :

Accepted
V.B. Subrahmanyam
19.02.2022

Appellant
Counsel for Petitioner
Respondent

Date : _____

Appellant
Counsel for Petitioner
Respondent-6

Address for service of the said
Advocate is :

V.B.SUBRAHMANYAM - 1357
ADVOCATE,
GROUND FLOOR, 2-2-186/53,
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RAMAKRISHNA NAGAR,
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